BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO. 614/2025

IN THE MATTER OF:

ASHISH SAGAR DIXIT & ORS.

....APPLICANT

Versus

STATE OF UP & ORS.

.....RESPONDENT(s)

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	Reply Affidavit of District Magistrate Banda in compliance of the order dated 03.12.2025 passed by this Hon'ble Tribunal	
2.	**Annexure No. 1: -** A copy of the report dated 16.03.2026	

FILED THROUGH

DATED: 19.03.2026

Ankit Verma

(ANKIT VERMA)
STANDING COUNSEL STATE OF UP
A-15 FF, NIZAMUDDIN EAST, NEW DELHI- 110013
MOB :- 09990804440 Email-ankit.scngtup@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO. 614/2025

IN THE MATTER OF:

ASHISH SAGAR DIXIT & ORS.

....APPLICANT

Versus

STATE OF UP & ORS.

.....RESPONDENT(s)

REPLY AFFIDAVIT OF DISTRICT MAGISTRATE BANDA IN COMPLIANCE OF ORDER DATED 03.12.2025 PASSED BY THIS HON'BLE TRIBUNAL

The Respondent No. 03 herein states as under:

MOST RESPECTFULLY SHOWETH:

I, Reebha John Benjamin aged about 33 years, D/o John Benjamin, presently posted as District Magistrate – District Banda, the deponent, do hereby solemnly state and affirm as under:-

1. That I am the above-mentioned officer of answering Respondent No. 03 and is duly competent to file the present affidavit. That the Deponent is well conversant with the facts and the circumstance of the instant case and is competent to swear this affidavit.

2. That the Deponent has read and understood the contents of the present affidavit.The averments made in the Original Application, which are not specifically admitted hereunder, must be considered to have been denied by the Deponent.

3. That the contents of the presentreply affidavithave been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed there from.

J. Nuture

4. That this Hon'ble Tribunal vide its order dated 03.12.2025 was pleased to issue the following directions: -

".....8. Having regard to the seriousness of issue involved in the matter, we also deem it proper to form a joint Committee comprising of a representative of the Member Secretary, CPCB, RO, MoEF&CC, Lucknow, a representative of the Member Secretary, UP PCB and District Magistrate Banda. The District Magistrate Banda will act as nodal agency in this joint Committee. The joint Committee will visit the site, ascertain the extent of illegal mining which has been done by the Respondent No. 5, extent of illegal mining, if any, done by the Respondents No. 5 on the field of the Applicant and Gram Sabha land, the truthfulness of the allegations made by the Applicant in the OA and the preventive and remedial measures, if any, taken by the local Authorities against such illegal mining. The joint Committee will also ascertain the extent of environmental damage caused and the environmental compensation which is required to be levied to compensate the said damage. The joint Committee will carry out this exercise within a period of six weeks and submit the report within eight weeks.

9. Counsel for the applicant is directed to supply a copy of the OA along with enclosures to the counsel for the State of UP within three days.

10. List on 25.02.2026."

5. That the present reply affidavit is being filed in respectful compliance of the order dated 03.12.2025 passed by this Hon'ble Tribunal, in this present Original Application.

6. That in compliance with the aforesaid order passed by the Hon'ble Tribunal, the Deponent was designated as the Nodal Agency, pursuant to which the Additional District Magistrate (Finance & Revenue) was nominated and an inquiry team was duly constituted.

7. That the said inquiry team comprised the following members:-

   a. Shri Sandeep Roy, Scientist 'E', as representative of the Regional Director, Central Pollution Control Board;

   b. Dr. Amit Kumar Gupta, Assistant Director / Scientist 'E', as representative of the Ministry of Environment, Forest and Climate Change, Regional Office, Lucknow; and

   c. Dr. Madhavi Kamalvanshi, Regional Officer, Uttar Pradesh Pollution Control Board, Banda, as representative of the Uttar Pradesh Pollution Control Board.

8. That the members so nominated in the aforesaid team convened a meeting through video conferencing on 06.02.2026, wherein deliberations were held in the matter and 18.02.2026 was fixed for spot inspection of the site in question.

9. That accordingly, the site inspection was carried out on the scheduled date i.e. 18.02.2026. However, as the report could not be submitted by the Committee within the stipulated time, the Hon'ble Tribunal was pleased to grant further time of two weeks for submission of the report and fixed 19.03.2026 as the next date of hearing. A copy of the report dated 16.03.2026 is being annexed as **Annexure No. 1** to this reply affidavit.

10. That upon the observations made during the course of the site inspection, as well as upon perusal of the records available in the office of the Deponent, the following recommendations are respectfully submitted for consideration:

    a. That, in order to ensure satisfactory and continuous compliance, it is recommended that the Local Administration may constitute a Committee comprising officials of the Mining Department and the Regional Office of the Uttar Pradesh Pollution Control Board (UPPCB), for the purpose of monitoring and ensuring strict enforcement of the conditions stipulated in the Environmental Clearance (EC), Consent to Operate (CTO), and the approved Mining Plan, in their letter and spirit.

b. That, with a view to preventing and controlling dust emissions arising from transportation of minerals, the Local Administration and the Mining Department shall ensure that all mineral haulage roads are maintained as all-weather / black-topped roads, and further ensure regular water sprinkling through truck-mounted water tankers so as to effectively suppress dust pollution.

c. That Respondent No. 5 shall develop and maintain the green belt strictly in accordance with the conditions prescribed in the Environmental Clearance (EC) and Consent to Operate (CTO), and shall further ensure adequate protection and security of the said green belt so as to prevent any damage or encroachment.

d. That Respondent No. 5 shall upgrade, repair, or replace all boundary pillars, in accordance with the approved Mining Plan, and shall ensure that each boundary pillar is duly fixed with proper latitude and longitude markings so as to clearly demarcate the lease area.

e. That Respondent No. 5 shall establish a permanent health care facility within a radius of 5 kilometres from the lease area for the benefit of the local inhabitants, so as to ensure availability of immediate medical assistance to the persons residing in the surrounding area.

11. That in the interest of justice, the present reply affidavit along with the Report dated 16.03.2026, may be taken on record by this Hon'ble Tribunal.

J. Nishad

DEPONENT

VERIFICATION

Verified at...Banda....., on 18-3-2026... that the contents of the paras 1 to 11 of this affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

NOTARY ABHAY TRIPATHI Advocate Banda (U.P.) Govt. of India

1690 S.No Page No. 158

SWORN BEFORE ME

18-3-2026

Abhay Tripathi
Advocate Notary
Banda (U.P.)

ABHAY TRIPATHI
NOTARY BANDA

J. Nishad

DEPONENT

IDENTIFIED

18-3-2026

Abhay Tripathi
Advocate Notary
Banda (U.P.)

Annexure No.-1

Reference No.3806/khanij-30, banda Date 16.03.2026

Joint investigation report
In the matter of Hon'ble Tribunal in OA No. 614 of 2025, Ashish Sagar Dixit vs. State of Uttar Pradesh and others

1.0. Background

The operative portions of the order dated 03.12.2025 passed by the Hon'ble Tribunal in OA No. 614/2025 Ashish Sagar Dixit vs. State of Uttar Pradesh and others, filed in Hon'ble National Green Tribunal, New Delhi, are as follows:-

"8. Having regard to the seriousness of issue involved in the matter, we also deem it proper to form a joint Committee comprising of a representative of the Member Secretary, CPCB, RO, MoEF&CC, Lucknow, a representative of the Member Secretary, UP PCB, and District Magistrate Banda. The District Magistrate Banda will act as nodal agency in this joint Committee. ***The joint Committee will visit the site, ascertain the extent of illegal mining which has been done by the Respondent No. 5, extent of illegal mining, if any, done by the Respondents No. 5 on the field of the Applicant and Gram Sabha land, the truthfulness of the allegations made by the Applicant in the OA and the preventive and remedial measures, if any, taken by the local Authorities against such illegal mining.*** *The joint Committee will also ascertain the extent of environmental damage caused and the environmental compensation which is required to be levied to compensate the said damage. The joint Committee will carry out this exercise within a period of six weeks and submit the report within eight weeks.*

9. Counsel for the applicant is directed to supply a copy of the OA, along with enclosures to the counsel for the State of UP within three days.

10. List on 25.02.2026."

2. Nominated Committee Members

Pursuant to the above order passed by the Hon'ble Tribunal, the District Magistrate, Banda, was designated as the nodal agency. The District Magistrate, Banda, constituted an investigation team and appointed the Additional District Magistrate Shri Kumar Dharmendra(F/R) as the representative. The investigation team included Mr. Sandeep Roy, Scientist 'E', representing the Central Pollution Control Board (CPCB); Dr. A.K.Gupta, Scientist 'E', representing the Ministry of Environment, Forest and Climate Change (MOEF&CC), Regional Office, Lucknow; and Dr. Madhavi Kamalvanshi, Regional Officer, Uttar Pradesh Pollution Control Board (UPPCB), Banda, representing the Uttar Pradesh State Pollution Control Board.

2.0. Meeting of Joint Committee:

The designated team members discussed the matter via video conferencing on 6 February 2026 and scheduled an on-site inspection for 18 February 2026.

3.0. Inspection and Monitoring of the Joint Committee and its observation:

The site inspection was conducted on 18.02.2026. The investigation report is as follows:

NOTARY
AMAY TRIPATHI
Advocate
Dist. Banda (U.P.)
Valid up to
GOVT. OF INDIA

3.1 The Forest Department has issued a No Objection Certificate (NOC) No. 1420/33-1, dated 10.12.2018, to the respondent no.5 mining lease area **(Annexure-01)**. A notice has been issued to the lessee from the office regarding planting of trees in accordance with the Forest No Objection Certificate issued by the Forest Department.

3.2 The Mining Department, Office of District Administration, Banda vide letter no 354/Khanij-30, Banda dated 09.1.2023,inviting e-tender with e-auction notice. **(Copy of letter is Annexure-02)**.

3.3 ALetter of Intent (LOI) has been issued by the Mining Department, Office of District Administration, Banda vide letter no. 1044/Khanij-30, Banda dated 29.3.2023. **(Copy of LOI letter is Annexure-03)**.

3.4 The Mining Department, Office of District Administration, Banda issued a cluster certificate vide letter no 1164/Khanij-30, Banda dated 08.12.2023. **(Copy of letter is Annexure-04)**.

3.5 Respondent no.5 has obtained Environmental Clearance (EC) for the said mining lease area, whichSEIAA-UP has issued vide EC Identification No. EC24B0107UP5242320 Ndated 08.10.2024 **(Copy of EC is Annexure-05)**.

3.6 Respondent no.5 has obtained consent to operate (CTO) vide letter no. 224261/UPPCB/Bnda (UPPCBRO)/CTO/both/Banda/2024 dated 02.12.2024, which is valid from 02.12.2024 to 31.12.2028, issued by UPPCB for the Sand/morrummining (383267 cubic meter/year) **(Copy of CTO is Annexure-06)**.

3.7 Mining lease of sand/morrumin Khata No. 73/1, 73/2, 77/1, 77/7, 89, 101/1, and 102/1, total area of 26.62 hectares of land of village Sarikhadar situated in Tehsil Pailani of district Banda has been approved/executed from 11.12.2024 to 10.12.2029 in favour of Director Shri Himanshu Meena S/o Shri R.L. Meena R/o Needad, Harmada Jaipur (Rajasthan).

The geocoordinates of the said mining lease area are as follows:-

Point	Latiude	Longitude
A	25°42'06.78"N	80°18'44.29"E
B	25°42'41.34"N	80°19'27.78"E
C	25°42'32.10"N	80°19'28.50"E
D	25°42'32.10"N	80°19'32.07"E
E	25°42'04.50"N	80°18'47.00"E

3.8After examining the mining area in question and matching it with the KML file prepared as per the prescribed geocoordinates, plot number, and area, it was found that in the said OA No. 614/2025 filed in Hon'ble National Green Tribunal, New Delhi, apart from the applicant Shri Ashish Sagar Dixit, 04 other persons were involved. Out of the said 05 applicants, 04 applicants, with their consent, have removed the soil/overburden from the land falling in the said leased area, and the lessee has extracted the sub-mineral sand/morum**(consent letter Annexure-07)**. The details of the said 04 applicants, whose land falls within the leased area, are as follows:-

NOTARY
ARMAY TRIPATHI

S. No	Name Of Applicant	Village	Gata No.	Area (In Hec.)
1.	Vinod kumar S/o Ram Khelawan & 13 others Farmer	Sadikhadar	102/4	0.4380
2.	Ram sevak S/o Mahaveer & 17 others Farmer	Sadikhadar	102/3	0.5250
3.	Dvdideen S/o Ramuntha	Sadikhadar	75	0.3850
4.	Ramesh Chandra S/o Chudubad & 17 others Farmer	Sadikhadar	102/3	0.5250

Of the five applicants, Mrs. Usha Nishad's land does not fall within the mining lease area, nor has any mining been conducted on any of her land. During the investigation, the leaseholder was found to be mining within his approved area. Boundary pillars were also found installed at the site.

Rule-68(1) of the Uttar Pradesh Sub-Mineral (Prevention) Rules-2021 provides that:-

"No person, who has right in any capacity on the land covered by a mining lease or mining permit, shall be entitled to impose any prohibition or restriction on the mining operations by the holder of such lease or permit of such land or to demand any sum by way of premium or royalty for the removal ofminor mineral:

Provided that such person shall be entitled to get annual compensation from the said holder of mining lease or permit for the use of the surface of the land for mining operations, as may be agreed upon between them."

3.9 The said mining lease was previously inspected on-site, the details of which are as follows:-

a) A joint investigation of the mining lease in question was conducted by a joint team of the Revenue Department, Police Department, and Mining Department on 26.12.2024, in which illegal mining/transportation of 1605.50 cubic meters of sand/gravel outside the mining lease area was found. Therefore, in case of violation of Rule-3, 58, 72 of UP Sub-Mineral (Prevention) Rules-2021 and Section-4 and 21 of Mines and Minerals (Development and Regulation) Act-1957, by issuing office notice no. 4383/Mineral-30 Banda dated 30.12.2024 **(Annexure-08)**, the lessee was informed of Rs. 2,40,825/- as royalty and Rs. 12,04,125/- as mineral value, totaling Rs. 14,44,950/- for illegal mining/transportation of a total of 1605.50 cubic meters of sand/gravel outside the mining lease area. The lessee has deposited the alleged amount of Rs. 14,44,950/- through Challan No. AKV2500007069 dated 08.01.2025,under protest.

b) Again, a joint investigation of the said mining lease was conducted by a joint team of the Revenue Department and the Mining Department on 18.03.2025, in which illegal mining/transportation of 5376.25 cubic meters of sand/gravel outside the mining lease area was found. Therefore, in violation of Rules 3, 58, 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules, 2021 and Sections 4 and 21 of the Mines and Minerals (Development and Regulation) Act, 1957, the lessee was informed by Office Notice No. 5239/Mineral-30 Banda dated 21.03.2025 **(Annexure-09),** that due to illegal mining/transportation of a total of 5376.25 cubic meters of sand/gravel outside the mining lease area, a royalty of Rs. 8,06,437.50/- and mineral value of Rs. 40,32,187.50/-, totaling Rs. 48,38,625/- was imposed on the lessee. The lessee submitted an explanation to the said notice on 26.03.2025. As the above explanation was not found satisfactory, the explanation was rejected and disposed of through office letter no. 1311/Mineral-30 Banda dated 13.06.2025. The lessee deposited the said alleged amount of Rs. 48,38,625/- through challan no. AKV250016406 dated 05.06.2025 for Rs. 24,19,214/-, challan no. AKV250018081

NOTARY
Advocate

dated 26.06.2025 for Rs. 24,19,214/- and challan no. AKV250018084 dated 26.06.2025 for Rs. 197/- under protest.

c) A joint investigation of the mining lease in question was conducted by a joint team of Revenue Department and Mining Department on 21/22.04.2025, in which excess mining/transportation of 4635.25 cubic meter sand/gravel within the mining lease area and illegal mining/transportation of 967.25 cubic meter sand/gravel outside the mining lease area and mining at a depth greater than the prescribed depth was found. Therefore, in case of violation of Rule-3, 58, 72, 60(2) of UP Sub-Mineral (Prevention) Rules-2021 and Section-4 and 21 of Mines and Minerals (Development and Regulation) Act-1957, by issuing office notice No. 514/Mineral-30 Banda dated 29.04.2025 **(Annexure-10)**, for extra mining/transportation of total 4635.25 cubic meter sand/morum in the approved mining lease area, Rs. 6,95,287.50 as royalty and Rs. 34,76,437.50 as mineral value, total Rs. 41,71,725/- and for illegal mining/transportation of total 967.25 cubic meter sand/morum outside the approved mining lease area, Rs. 1,45,087.50 and Rs. 7,25,437.50 as mineral value, total Rs. 8,70,525/- and for mining beyond the prescribed depth of 03 meters and for violating the approved mining plan, environmental clearance certificate and conditions of mining lease, the lessee was informed of the penalty amount of Rs. 50,000/- as per Rule-60(2) of Rules-2021, total amount (41,71,725 + 8,70,525 + 50,000) Rs. 50,92,250/- (Rs. Fifty lakh ninety two thousand two hundred fifty only). The lessee submitted the clarification of the said notice on 16.05.2025. As the above explanation was not found satisfactory, the explanation was cancelled and disposed of through office letter no. 2185/Mineral-30 Banda dated 12.09.2025. Against the said alleged amount of Rs. 50, 92, 250/-, only Rs. 20, 00,000/- was deposited by the lessee under protest through challan no.-AKV250033565 dated 24.12.2025; the remaining amount of Rs. 30, 92,250/- was not deposited.

d) Further, a joint investigation of the mining lease in question was conducted by a joint team of the Revenue Department and the Mining Department on 16.05.2025, in which illegal mining/transportation of 9774 cubic meters of sand/gravel outside the mining lease area and mining/transportation of sand/gravel in the river stream was found. Therefore, in case of violation of Rule-3, 58, 72, 42(j) of UP Sub-Mineral (Prevention) Rules-2021 and Section-4 and 21 of Mines and Minerals (Development and Regulation) Act-1957, by issuing office notice No. 918/Mineral-30 Banda dated 20.05.2025 **(Annexure-11)**, the lessee was informed of royalty Rs. 14,66,100/- and mineral value Rs. 73,30,500/- and penalty fee Rs. 5,00,000/- totaling Rs. 92,96,600/-. The lessee submitted an explanation of the said notice on 16.06.2025. The explanation was found unsatisfactory and was dismissed by office letter No. 2252/Mineral-30 Banda dated September 25, 2025. Even after this, the lessee did not deposit any money.

e) Against the notices dated 29.04.2025 and 20.05.2025 issued by the lessee, Appeal No. 2034/2025 and Appeal No. 2033/2025 have been filed before the Hon'ble Court, Commissioner, Chitrakootdham Mandal, Banda, respectively, which are currently under consideration.

f) The lessee was ordered to deposit the total amount (30, 92, 250 + 92, 96,600) of Rs. 1, 23, 88,850/- imposed by the District Magistrate Banda through office order no.-2929/Mineral-30, Banda dated 30.12.2025. In connection with the matter, the lessee filed a writ petition no.-1410/2026 New Eureka Mines and Minerals Pvt. Ltd. vs. State of Uttar Pradesh and others in the Hon'ble High Court, Allahabad, in which

NOTARY
ABHAY TRIPATHI
Advocate

the operative portion of the order dated 20.01.2026 **(Annexure-09)** passed by the Hon'ble High Court is as follows:-

"4. Considering the facts and circumstances of the case, without adverting into the merits of the case, we dispose off the writ petition with a direction to respondent no.2-Commissioner Chitrakoot Dham Mandal, Chitrakoot to decide the Departmental Appeal No.2033 of 2025 (New Eureka Mines and Minerals Pvt. Ltd. Vs. State of U.P.) and Appeal No.2034 of 2025 (New Eureka Mines and Minerals Pvt. Ltd. Vs. State of U.P.) filed by the petitioner under Rule 79 of U.P. Minor Minerals (Concession) Rules, 2021 pending before him expeditiously, preferably within a period of two months from the date of production of certified copy of this order without granting any unnecessary adjournments to either of the parties.

5. It is expected from the respondents-authorities that during the pendency of the appeal, they will not press for recovery of the amount."

Regarding the above order passed by the Hon'ble High Court, the Hon'ble Court, Commissioner Chitrakootdham Mandal, Banda, was informed through letter no. 3547/Mineral-30 Banda dated 17.02.2026 **(Annexure-10)** of the District Magistrate Banda.

3.10. Respondent no.5 has placed boundary pillars without clear marking of Latitude/ Longitude.

3.11. As per EC condition, Respondent no.5 has not yet developed a green belt within & outside of the lease area. However, Respondent no. 5 informed the joint committee that they have done plantation on a regular basis in the lease area, due to a lack of security as well as the absence of fencing, animals are destroying trees, but some work of partial plantation under CSR had been done by respondent no. 5 in park/playground of Sandikhadar village.

3.12 Respondent no.5 has to use a single approach road (Kaccha) to access the lease area; however, near the lease area, the road (Kaccha) is bifurcated to access both ends of the lease area for ease of transport operation.

3.13 Respondent no.5 has not established a permanent health care facility within 5 km of the lease area for local people.

4.0. Recommendation:

Based upon observation during the visit and available office records, the following is recommended:

1. To satisfactory assurance of compliance, the Local Administration may constitute a committee, comprising officials from the Mining Department and the UPPCB Regional Office, to monitor the strict enforcement of EC, CTO, and Mining Plan stipulations in their entirety
2. To prevent dust emissions, the local administration and Mining Department must ensure that mineral haulage roads are all-weather/ black-topped and also ensure water sprinkling by Truck-mounted water tankers.
3. The respondent no.5 must develop a green belt as per the EC and CTO conditions and also ensure it's security as well.
4. The respondent no.5 can upgrade/replace all boundary pillars as per the Mining plan with Lat/ Long marking.
5. The respondent no.5 should establish a permanent health care facility within 5 km of the lease area for local people.

NOTARY
AMAY TRIPATHI
Advocate
Distt. Banda (U.P.)
Valid upto 16-03-30
GOVT. OF INDIA

List of Annexures:

Annexures' number	Description	Pages
1.	No Objection Certificate (NOC) No. 1420/33-1, dated 10.12.2018.	01 - 02
2.	e-tender with e-auction notice letter no 354/Khanij-30, Banda dated 09.01.2023.	03 – 14
3.	Letter of Intent (LOI) letter no. 1044/Khanij-30, Banda dated 29.3.2023.	15 – 16
4.	Cluster certificate letter no 1164/Khanij-30, Banda dated 08.12.2023.	17
5.	Environmental Clearance (EC) vide EC Identification No. EC24B0107UP5242320Ndated 08.10.2024.	18 – 33
6.	Consent to operate (CTO) vide letter no. 224261/UPPCB/Bnda (UPPCBRO)/CTO/both/Banda/2024 dated 02.12.2024	34 – 38
7.	The details of the said 04 applicants, whose land falls within the leased area	39
8.	Notice no. 4383/Mineral-30 Banda dated 30.12.2024	40
9.	Notice No. 5239/Mineral-30 Banda dated 21.03.2025	41 – 42
10.	Notice No. 514/Mineral-30 Banda dated 29.04.2025	43 – 45
11.	Notice No. 918/Mineral-30 Banda dated 20.05.2025	46 - 47
12.	Hon'ble High Court, Allahabad, in which the operative portion of the order dated 20.01.2026	48 – 49
13.	Letter no. 3547/Mineral-30 Banda dated 17.02.2026	50

Dr. MadhaviKamalvanshi
Regional Officer
Uttar Pradesh Pollution Control B oard (UPPCB),
Banda

Sandeep Roy
Scientist 'E',
Central Pollution Control Board (CPCB), Regional Directorate, Lucknow

Dr.A.K.Gupta
Scientist 'E',
Ministry of Environment, Forest and Climate Change (MOEFCC)
Regional Office, Lucknow

Kumar Dharmendra
Additional District Magistrate (F/R)
Banda

NOTARY
ARJAY TRIPATHI
Advocate

Annexure–1 (1)

कार्यालय प्रभागीय वनाधिकारी, वन एवं वन्यजीव प्रभाग, बाँदा

पत्रांक 14,20 / 33–1 दिनांकः बांदाः दिसम्बरः 10 , 2018

सेवा में,

जिलाधिकारी,
बांदा।

विषय :– जनपद में रिक्त बालू/गोरम की अनापत्ति निर्गत किये जाने के सम्बन्ध में।

सन्दर्भ :– आपका पत्रांक–2764/खनिज–30 बांदा दिनांक 31.10.2018

महोदय,

उपरोक्त सन्दर्भित पत्र के क्रम में ग्राम–साड़ीखादर, तहसील–पैलानी, जिला–बांदा, ग्राम–बेंदाखादर, तहसील–बांदा, जिला–बांदा एवं ग्राम–खैरई, तहसील–पैलानी, जिला–बांदा के ग्राम समाज भूमि में प्रस्तावित खनन् पट्टा स्थल की संयुक्त जांच क्रमशः खान अधिकारी, तहसीलदार, नायब तहसीलदार, पैलानी, बांदा व क्षेत्रीय वन अधिकारी, तिन्दवारी द्वारा दिनांक 03 व 13.11.2018 को की गयी। संयुक्त जांच रिपोर्ट की प्रति संलग्न है।

अतः संयुक्त जांच रिपोर्ट के आधार पर खनन् पट्टा स्वीकृत किये जाने पर वन विभाग को कोई आपत्ति नहीं है।

संलग्नक :– उपरोक्तानुसार।

भवदीय,

(एम0पी0 गौतम)
प्रभागीय वनाधिकारी,
वन एवं वन्य जीव प्रभाग, बांदा।

NOTARY
ANJAY TRIPATHI
Advocate

[12]

(2)

प्रस्तावित स्थल पर खनन हेतु राजस्व विभाग एवं वन विभाग के अधिकारियों द्वारा स्थलीय संयुक्त जांच रिपोर्ट दिनांक 23/11/2018

1.	खनन हेतु प्रस्तावित स्थल का नाम	राड़ीयादर
2.	ग्राम का नाम	राड़ीयादर
3.	तहसील का नाम	पैलानी
4.	भूमि का प्रकार (यथा–ग्राम समाज/राजकीय भूमि/निजी या अन्य श्रेणी)	ग्राम समाज भूमि
5.	प्रस्तावित स्थल का गाटा संख्या/खसरा संख्या व क्षेत्रफल हे0 में	01, 60, 73, 77, 89, 101, 102, 115, 117, 118, 119, 120
6.	आवेदित क्षेत्र का कुल क्षेत्रफल (एकटेअर में)	61.64
7.	राजस्व अभिलेखो में प्रस्तावित स्थल के भूमि राजस्व का स्थागित्व एवं प्रकार	रेता
8.	क्या प्रस्तावित स्थल आरक्षित वन/धारा–4/ धारा–20/निहित वन/संरक्षित वन है या नही	नही
9.	क्या प्रस्तावित स्थल का क्षेत्रफल 03 हे0 या इससे अधिक है और उसमें न्यूनतम 100 वृक्ष क्षति हे0 या उससे अधिक विद्यमान है ?	नही
10.	क्या प्रस्तावित स्थल पर प्राकृतिक रूप से उगे बहुवर्षीय प्रजाति के वृक्ष वन स्वरूप के रूप में खड़े है यदि तो विवरण है ?	नही
11.	प्रस्तावित खनन स्थल से निकटतम वन क्षेत्र की दूरी	500 मीo से अधिक दूरी
12.	पट्टा किस प्रयोजन हेतु दिया जाना प्रस्तावित है (यथा– ग्राम–बालू, मौरम, गिट्टी, पत्थर या अन्य)	बालू/मोरम
13.	खनन हेतु अनापत्ति दिये जाने पर वनावरण/वृक्षावरण पर पड़ने वाले प्रतिकूल प्रभाव पर टिप्पणी	कोई प्रभाव नही पड़ेगा
14.	खनन स्थल से अनुमानित उत्पादन का आंकलन पर आख्या	—
15.	खनन हेतु अनापत्ति दिये जाने से वनसम्पदा का वन्य जीव को हानि/दुष्प्रभाव तो नही हो रहा पर टिप्पणी	नही पड़ेगा
16.	वन उत्पाद के अभिवहन हेतु प्रस्तावित मार्ग का नाम	कास्तकरो को ओर से देखकर
17.	क्या खनिज निकालने से किसी सार्वजनिक संस्थान, प्रतिष्ठान अथवा किसी अन्य सरकारी विभाग की किसी परियोजना को क्षति होना सम्भावित है या नही	नही
18.	क्या प्रस्तावित स्थल के निकट पुरातत्व, ऐतिहासिक किला, मकबरा एवं मंदिर स्थित है यदि है तो क्या खनन से उसे क्षति होना सम्भावित है ?	नही
19.	प्रस्तावित स्थल से निकासी वन क्षेत्र से होगी अथवा नही	नही

उपरोक्त के आधार पर आवेदित स्थल पर खनन पट्टा देने हेतु अनापत्ति प्रमाण–पत्र जारी करने की संस्तुति की जाती है।

क्षेत्रीय वन अधिकारी

03/11/18
नायब तहसीलदार
पैलानी।

खान अधिकारी
बाँदा।

03/11/18
तहसीलदार
पैलानी।

[13]

Annexure-2 (2)

कार्यालय जिलाधिकारी, बाँदा

(खनन अनुभाग)

पत्रांक : 354 /खनिज–30, बाँदा दिनांक : जनवरी, 9 ,2023

ई–निविदा सह ई–नीलामी आमन्त्रण सूचना

सर्वसाधारण को सूचित किया जाता है कि जनपद बाँदा में नदी तल में उपलब्ध बालू/मौरम के रिक्त क्षेत्रों को उत्तर प्रदेश उपखनिज (परिहार) नियमावली–2021 के नियम–23(1) के अन्तर्गत ई–निविदा सह ई–नीलामी प्रणाली के माध्यम से उक्त नियमावली के अध्याय–4 के तहत खनन पट्टा पर स्वीकृत किये जाने हेतु उपलब्धता घोषित करते हुये इच्छुक व्यक्तियों/संस्थाओं को निम्नवत् शर्तो व कालयोजना/अवधि में ई–निविदा सह ई–नीलामी हेतु आमंत्रित किया जाता है :–

1. **क्षेत्र का विवरण :–**

क्र0 सं0	उप खनिज का नाम	नदी का नाम	क्षेत्र विवरण				जियोकॉर्डिनेट बिन्दु–A बिन्दु–B बिन्दु–C बिन्दु–D	नियमावली 2021 के अनुसूची –1 के अनुसार रायल्टी दर (रु0 प्रति घनमी0)	Replenishment study के उपरान्त खनन योग्य आंकलित उप खनिज की मात्रा (घनमी0 प्रथम वर्ष)	प्रथम वर्ष में आंकलित मात्रा की कुल रायल्टी रुपयों में। (कालम 10 में अंकित घनमी0 प्रथम वर्ष को कालम–9 में अंकित रायल्टी की दर से गुणा करने पर उपलब्ध सकल धनराशि)	अनैक्स्ट मनी (कालम 11 में अंकित सकल धनराशि का 25 प्रतिशत)
			तहसील	ग्राम/ एरिया कोड	गाटा सं0/ खण्ड सं0/ जोन सं0	क्षेत्रफल (हे0 में)					
1	2	3	4	5	6	7	8	9	10	11	12
1.	बालू/ मोरम	यमुना	पैलानी	सादी मदनपुर/ 1548320201	50/2क का भाग, 52/1, 53, 55, 56 का भाग, 58, 59 व 60/1/3 का भाग	17.50	A-25°46'54.46" N 80°34'04.90" E B-25°46'46.98" N 80°34'21.83" E C-25°46'40.60" N 80°34'26.49" E D-25°46'38.91" N 80°34'09.60" E E-25°46'47.60" N 80°34'02.78" E	150.00	525000	7,87,50,000	1,96,87,500
2.	बालू/ मोरम	केन	नरैनी	निहालपुर स्योढ़ा/ 1553320201	492/13	24.00	A-25°16'24.54" N 80°21'20.71" E B-25°16'24.69" N 80°21'32.69" E C-25°15'56.53" N 80°21'35.73" E D-25°15'54.46" N 80°21'28.79" E	150.00	312247	4,68,37,050	1,17,09,263
3.	बालू/ मोरम	बागे	अतर्रा	भदावल/ 1552290201	1159, 1858/3, 1133/4, 1161/3, 1949	22.94	ब्लाक नं0–01 A-N-25°-19.832' E-80°-46.664' B-N-25°-19.783' E-80°-46.660' C-N-25°-19.839' E-80°-46.405' D-N-25°-19.850' E-80°-46.407' ब्लाक नं0–02 A N-25°-19.840' E-80°-46.270' B N-25°-19.806' E-80°-46.277' B1 N-25°-19.815' E-80°-46.171' C N-25°-19.758' E-80°-46.091' ब्लाक नं0–03 A-N-25°-19.667' E-80°-46.088' B-N-25°-19.638' E-80°-46.152' C-N-25°-19.395' E-80°-46.038' C1-N-25°-19.395' E-80°-46.027' D-N-25°-19.456' E-80°-45.963' ब्लाक नं0–04 A-N-25°-19.335' E-80°-45.273' B-N-25°-19.410' E-80°-45.966' C-N-25°-19.552' E-80°-45.774' D-N-25°-19.528' E-80°-45.824' E-N-25°-19.428' E-80°-45.933' F-N-25°-19.373' E-80°-46.009' G-N-25°-19.487' E-80°-45.776' H-N-25°-19.499' E-80°-45.751' I-N-25°-19.552' E-80°-45.419' J-N-25°-19.330' E-80°-45.288'	150.00	281328	4,21,99,200	1,05,49,800

NOTARY
AJAY TIWARI
Advocate
Distt. Banda (U.P.)
19-01-23

(4)

(2)

4.	बालू/ मोरम	यमुना	बबेरू	घरका खादर/ 2163400201	21 (खण्ड सं0–1)	12.50	(A) N-25°41'17.59" E-80°55'33.04" (B) N-25°41'20.57" E-80°55'46.75" (C) N-25°41'09.99" E-80°55'47.18" (D) N-25°41'09.99" E-80°55'25.64"	150.00	375000	5,62,50,000	1,40,62,500
5.	बालू/ मोरम	यमुना	बबेरू	घरका खादर/ 2163400202	21 (खण्ड सं0–2)	11.00	(A) N-25°41'20.57" E-80°55'46.75" (B) N-25°41'24.79" E-80°55'57.47" (C) N-25°41'08.53" E-80°55'56.82" (D) N-25°41'09.99" E-80°55'47.18"	150.00	330000	4,95,00,000	1,23,75,000
6.	बालू/ मोरम	यमुना	बबेरू	घरका खादर/ 2163400204	21 (खण्ड सं0–4)	11.00	(A) N-25°41'27.71" E-80°56'06.25" (B) N-25°41'26.73" E-80°56'14.60" (C) N-25°41'06.75" E-80°56'06.75" (D) N-25°41'07.65" E-80°56'02.57"	150.00	330000	4,95,00,000	1,23,75,000
7.	बालू/ मोरम	यमुना	बबेरू	घरका खादर/ 2163400205	21 (खण्ड सं0–5)	11.00	(A) N-25°41'26.73" E-80°56'14.60" (B) N-25°41'21.54" E-80°56'21.82" (C) N-25°41'05.52" E-80°56'11.11" (D) N-25°41'06.75" E-80°56'06.75"	150.00	330000	4,95,00,000	1,23,75,000
8.	बालू/ मोरम	यमुना	बबेरू	घरका खादर/ 2163400206	21 (खण्ड सं0–6)	11.00	(A) N-25°41'21.54" E-80°56'21.82" (B) N-25°41'14.93" E-80°56'28.29" (C) N-25°41'03.50" E-80°56'15.67" (D) N-25°41'05.52" E-80°56'11.10"	150.00	330000	4,95,00,000	1,23,75,000
9.	बालू/ मोरम	यमुना	बबेरू	घरका खादर/ 2163400207	21 (खण्ड सं0–7)	11.00	(A) N-25°41'14.93" E-80°56'28.29" (B) N-25°41'07.41" E-80°56'37.06" (C) N-25°40'58.05" E-80°56'23.03" (D) N-25°41'03.50" E-80°56'15.67"	150.00	330000	4,95,00,000	1,23,75,000
10.	बालू/ मोरम	यमुना	बबेरू	घरका खादर/ 2163400208	21 (खण्ड सं0–8)	11.00	(A) N-25°41'07.41" E-80°56'37.06" (B) N-25°40'57.41" E-80°56'42.27" (C) N-25°40'51.70" E-80°56'29.68" (D) N-25°40'58.05" E-80°56'23.03"	150.00	330000	4,95,00,000	1,23,75,000
11.	बालू/ मोरम	यमुना	बबेरू	घरका खादर/ 2163400209	21 (खण्ड सं0–9)	11.00	(A) N-25°40'57.41" E-80°56'42.27" (B) N-25°40'46.66" E-80°56'46.85" (C) N-25°40'43.34" E-80°56'35.68" (D) N-25°40'51.70" E-80°56'29.68"	150.00	330000	4,95,00,000	1,23,75,000
12.	बालू/ मोरम	यमुना	बबेरू	घरका खादर/ 2163400210	21 (खण्ड सं0–10)	11.00	(A) N-25°40'46.66" E-80°56'46.85" (B) N-25°40'32.15" E-80°56'47.82" (C) N-25°40'30.16" E-80°56'40.67" (D) N-25°40'43.34" E-80°56'35.68"	150.00	330000	4,95,00,000	1,23,75,000
13.	बालू/ मोरम	यमुना	बबेरू	मर्का खादर/ 2163540201	96/2 का भाग (खण्ड सं0–1)	20.00	A- N-25°43'08.42" E-80°49'28.85" B- N-25°43'16.85" E-80°49'34.21" C- N-25°43'23.43" E-80°49'39.21" D- N-25°43'27.23" E-80°49'52.21" E- N-25°43'11.21" E-80°49'54.07"	150.00	600000	9,00,00,000	2,25,00,000
14.	बालू/ मोरम	यमुना	बबेरू	मर्का खादर/ 2163540202	96/2 का भाग (खण्ड सं0–2)	20.00	A- N-25°43'27.36" E-80°49'53.71" B- N-25°43'28.66" E-80°50'08.50" C- N-25°43'11.34" E-80°50'07.43" D- N-25°43'11.21" E-80°49'55.28"	150.00	600000	9,00,00,000	2,25,00,000
15.	बालू/ मोरम	यमुना	बबेरू	मर्का खादर 2163540203	96/2 का भाग (खण्ड सं0–3)	20.00	A- N-25°43'28.66" E-80°50'09.78" B-N-25°43'20.53" E-80°50'28.36" C- N-25°43'07.45" E-80°50'28.35" D- N-25°43'11.34" E-80°49'08.50"	150.00	600000	9,00,00,000	2,25,00,000
16.	बालू/ मोरम	यमुना	बबेरू	मर्का खादर 2163540204	96/2 का भाग (खण्ड सं0–4)	20.00	A- N-25°43'20.00" E-80°50'29.35" B- N-25°43'14.74" E-80°50'39.76" C- N-25°43'12.21" E-80°50'38.69" D- N-25°43'06.24" E-80°49'40.12" E- N-25°43'00.08" E-80°50'42.26" F- N-25°42'57.42" E-80°50'43.19" G- N-25°43'07.25" E-80°50'22.63"	150.00	600000	9,00,00,000	2,25,00,000
17.	बालू/ मोरम	केन	बांदा	पथरी/ 2163320203	72/47 का भाग व 74/1 का भाग (खण्ड सं0–3)	19.00	A- 25°31'23.28" N 80°16'58.18" E B- 25°37'26.16" N 80°16'58.64" E C- 25°37'28.99" N 80°16'55.50" E D- 25°37'33.53" N 80°17'00.00" E E- 25°37'31.59" N 80°17'01.50" E F- 25°37'35.09" N 80°17'06.93" E G- 25°37'38.72" N 80°17'04.64" E H- 25°37'39.36" N 80°17'06.07" E I- 25°37'44.55" N 80°17'02.64" E J- 25°37'34.95" N 80°16'43.36" E	150.00	216412	3,24,61,800	81,15,450
18.	बालू/ मोरम	केन	बांदा	अछरौंद/ 1643010202	1130 का भाग (खण्ड सं0–2)	28.00	(A) N-25°32.977" E-80°16.458" (B) N-25°32.860" E-80°16.493" (C) N-25°32.434" E-80°16.627" (D) N-25°32.417" E-80°16.868" (E) N-25°32.897" E-80°16.620" (F) N-25°32.987" E-80°16.550"	150.00	613529	9,20,29,350	2,30,07,338

STAMP
AJAY TRIPATHI
Distt. Basin (U.P.)

(3)

19.	बालू/ मोरम	केन	भांपा	पुरेनी/ 1549770202	670, 660ख, 661ख, 662, 677ख, 663ख, 670	24.00	(A) N-25°-28.316' E-80°-18.594' (B) N-25°-28.234' E-80°-18.728' (C) N-25°-28.287' E-80°-18.788' (D) N-25°-28.283' E-80°-18.805' (E) N-25°-27.949' E-80°-18.692' (F) N-25°-27.838' E-80°-18.639' (G) N-25°-27.765' E-80°-18.635' (H) N-25°-27.752' E-80°-18.561'	150.00	330141	4,95,21,150	1,23,80,288
20.	बालू/ मोरम	केन	भांपा	पुरेनी/ 1549770204	5029, 5030ख, 5093ख, 5094ख, 5097	20.00	(A) 25°26.135' N 80°17.777' E (B) 25°26.122' N 80°17.848' E (C) 25°25.999' N 80°17.820' E (D) 25°25.712' N 80°17.769' E (E) 25°25.662' N 80°17.677' E (F) 25°25.678' N 80°17.588' E	150.00	275118	4,12,67,700	1,03,16,925
21.	बालू/ मोरम	बागे	अतर्रा	तेंदा (ब)/ 1552530201	1749ख, 1766, 2421	9.34	ब्लाक नं0–1 (A) N-25°12.342' E-80°35.548' (B) N-25°12.303' E-80°35.624' (C) N-25°11.979' E-80°35.664' ब्लाक नं0–2 (A) N-25°12.322' E-80°35.600' (B) N-25°12.353' E-80°35.710' (C) N-25°12.309' E-80°35.695' ब्लाक नं0–3 (A) N-25°12.364' E-80°35.710' (B) N-25°12.379' E-80°35.815' (C) N-25°12.551' E-80°35.902' (D) N-25°12.551' E-80°35.916' (E) N-25°12.359' E-80°35.845' (F) N-25°12.353' E-80°35.710'	150.00	114543	1,71,81,450	42,95,363
22.	बालू/ मोरम	केन	नरैनी	रिसौरा/ 1553650201	115ग	18.00	(A) N-25°-13.726 E-80°-24.636 (B) N-25°-13.754 E-80°-24.669 (C) N-25°-13.466 E-80°-24.871 (D) N-25°-13.440 E-80°-24.665	150.00	234185	3,51,27,750	87,81,938
23.	बालू/ मोरम	केन	नरैनी	लहुरेटा/ 1553830201	195/1 का भाग	33.00	ब्लाक नं0–1 (A) N-25°9'38.32" E-80°24'13.81" (B) N-25°9'29.50" E-80°24'16.17" (C) N-25°9'22.43" E-80°23'35.22" (D) N-25°9'19.39" E-80°23'24.82" (E) N-25°9'34.89" E-80°23'54.24" ब्लाक नं0–2 (F) N-25°8'52.70" E-80°22'54.80" (G) N-25°8'49.40" E-80°22'49.47"	150.00	355535	5,33,30,250	1,33,32,563
24.	बालू/ मोरम	केन	पैलानी	अमलौर खादर/ 2174320202	7, 17, 18, 21, 23, 25, 27, 28, 29, 30, 35, 37, 38, 40, 177, 176मि	26.29	(A) 25°44'58.32" N 80°21'32.95" E (B) 25°44'59.44" N 80°21'32.71" E (C) 25°44'59.35" N 80°21'31.73" E (D) 25°44'58.30" N 80°21'31.92" E (E) 25°44'51.01" N 80°21'18.30" E (F) 25°44'54.91" N 80°21'15.59" E (G) 25°44'16.42" N 80°22'53.42" E (H) 25°44'15.11" N 80°22'53.99" E (I) 25°44'11.29" N 80°22'52.30" E (J) 25°44'14.19" N 80°22'53.01" E (K) 25°44'26.62" N 80°22'43.09" E (L) 25°44'27.67" N 80°22'44.26" E (M) 25°44'43.04" N 80°22'28.58" E (N) 25°44'44.49" N 80°22'30.44" E (O) 25°44'52.69" N 80°22'15.70" E (P) 25°44'55.76" N 80°22'17.26" E (Q) 25°44'58.34" N 80°22'0.61" E (R) 25°45'0.96" N 80°22'1.53" E	150.00	291518	4,37,27,700	1,09,31,925
25.	बालू/ मोरम	केन	पैलानी	पड़ोछा खादर/ 2174630201	165, 166, 174	14.00	A-25°45'02.85" N 80°24'37.39" E B-25°45'01.57" N 80°24'40.63" E C-25°44'17.85" N 80°23'50.70" E D-25°44'19.04" N 80°23'50.10" E	150.00	201568	3,02,35,200	75,58,800

Advocate

(4)

26.	बालू/ मोरम	केन	पैलानी	शाही खादर/ 2174090202	73/1, 73/2, 77/1, 77/7, 80, 101/1 व 102/1	27.00	(A) 25°42'06.78" N 80°18'44.29" E (B) 25°42'41.34" N 80°19'27.78" E (C) 25°42'32.10" N 80°19'28.50" E (D) 25°42'32.10" N 80°19'32.07" E (E) 25°42'01.50" N 80°18'47.00" E	150.00	383287	5,74,90,050	1,43,72,513
27.	बालू/ मोरम	केन	पैलानी	खपटिहा कला/ 2174390204	350 का भाग (खण्ड सं0–2)	10.00	(A) N-25°41'1.2" E-80°22'16.90" (B) N-25°41'1.74" E-80°22'22.13" (C) N-25°40'40.50" E-80°22'26.16" (D)N-25°40'46.50" E-80°22'14.60" (E) N-25°40'56.70" E-80°22'16.50" (F) N-25°40'57.20" E-80°22'18.40"	150.00	239932	3,59,89,800	89,97,450
28.	बालू/ मोरम	केन	पैलानी	खपटिहा कला/ 2174390207	62, 63/1	17.00	(A) N-25°41'5.4" E-80°21'0.3" (B) N-25°40'53.99" E-80°21'04.41" (C) N-25°40'47.46" E-80°20'59.68" (D) N-25°40'50.36" E-80°20'54.75" (E) N-25°40'48.93" E-80°20'53.00" (F) N-25°40'39.03" E-80°20'59.06" (G) N-25°40'37.37" E-80°20'57.54" (H) N-25°40'59.56" E-80°20'48.21"	150.00	254928	3,82,39,200	95,59,800
29.	बालू/ मोरम	केन	पैलानी	सिन्धनकलां / 2174710201	99/3, 99/22, 100/7, 101/5, 103/10, 104/2, 104/5	16.21	(A) N-25°-44.836' E-80°-27.135' (B) N-25°-45.446' E-80°-28.448' (C) N-25°-45.418' E-80°-28.468' (D) N-25°-44.739' E-80°-27.185'	150.00	262182	3,93,27,300	98,31,825
30.	बालू/ मोरम	केन	पैलानी	सिन्धनकलां / 2174710202	683/43, 684/6, 693/48, 684/7, 692/1, 699/3	19.00	(A) N-25°45.328' E-80°29.806' (B) N-25°45.328' E-80°29.957' (C) N-25°45.361' E-80°30.109' (D) N-25°45.430' E-80°30.347' (E) N-25°45.493' E-80°30.589' (F) N-25°45.447' E-80°30.622' (G) N-25°45.516' E-80°30.720' (H) N-25°45.629' E-80°30.858' (I) N-25°45.642' E-80°30.848' (J) N-25°45.791' E-80°30.977' (K) N-25°45.757' E-80°31.014' (L) N-25°45.612' E-80°30.872' (M) N-25°45.508' E-80°30.727' (M) N-25°45.436' E-80°30.630' (N) N-25°45.368' E-80°30.466' (O) N-25°45.367' E-80°30.467' (O) N-25°45.273' E-80°30.144' (P) N-25°45.242' E-80°29.985' (Q) N-25°45.242' E-80°29.828'	150.00	273556	4,10,33,400	1,02,58,350
31.	बालू/ मोरम	केन	बांदा	पथरी/ 2163320201	72/47 का भाग, 73, 74/1 का भाग व 75मि (खण्ड सं0–1)	20.00	A-25°37'23.27" N 80°16'58.18" E B-25°37'14.94" N 80°16'69.20" E C-25°37'5.64" N 80°17'8.16" E D-25°36'58.36" N 80°17'17.15" E E-25°36'47.96" N 80°17'27.39" E F-25°36'45.65" N 80°17'24.93" E G-25°36'58.88" N 80°17'13.40" E H-25°37'8.26" N 80°17'1.87" E I-25°37'15.83" N 80°16'52.12" E	150.00	287954	4,31,93,100	1,07,98,275
32.	बालू/ मोरम	केन	पैलानी	मडौली खुर्द खादर / 2181760201	58, 107, 108, 109, 110, 111 व 114	7.053	A-25°44'17.27"N 80°23'28.30"E B-25°44'14.83"N 80°23'28.40"E C-25°44'12.67"N 80°23'17.68"E D-25°44'14.54"N 80°23'8.88"E E-25°44'19.06"N 80°22'59.15"E F-25°44'20.04"N 80°22'59.55"E G-25°44'17.00"N 80°23'15.85"E H-25°44'17.79"N 80°23'20.63"E I-25°44'15.67"N 80°23'20.57"E J-25°44'15.99"N 80°23'23.89"E K-25°44'15.20"N 80°23'23.87"E L-25°44'15.42"N 80°23'25.24"E M-25°44'14.83"N 80°23'25.33"E N-25°44'14.99"N 80°23'27.05"E O-25°44'17.02"N 80°23'27.01"E	150.00	101504	1,52,25,600	38,06,400

NOTARY VINAY TRIPATHI Advocate Banda (U.P.) B. No. 2276/2018 Expires on 15-03-26

J. Mishra

(7)

2. ई–निविदा सह ई–नीलामी द्वारा नदी तल स्थित उपखनिजों के खनन पट्टा अधिकतम अवधि 05 वर्ष के लिये स्वीकृत किये जायेगें। पट्टे की अवधि की गणना खनन पट्टा विलेख निष्पादन की तिथि से की जायेगी।

3. ई–निविदा सह ई–नीलामी की बिड/बोली उपखनिज की प्रति घन मीटर के लिये दी जायेगी, जो उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के अनुसूची–1 में निर्धारित रायल्टी की दर से कम नही होगी। इससे भिन्न बिड/बोली दिये जाने पर बिड/बोली स्वीकार नही की जायेगी तथा प्रीबिड अर्नेस्ट मनी जब्त कर ली जायेगी। प्राप्त उच्चतम बिड/बोली की दर (रुपया प्रति घनमी0) को क्षेत्र में आंकलित मात्रा (घनमी0) से गुणा कर प्रथम वर्ष की नीलामी की देय धनराशि आगणित की जायेगी।

4. ई–निविदा सह ई–नीलामी दो चरणों में होगी। प्रथम चरण में ई–निविदा सम्पन्न की जायेगी जिसके दौरान सभी बिडर्स को एक बार ई–निविदा (e-tender) देने का मौका प्रदत्त होगा जो पुनरीक्षित (Revise) नही किया जा सकेगा। ई–निविदा में प्राप्त उच्चतम निविदा को आधार मूल्य (Floor Price) मानते हुये द्वितीय चरण में ई–नीलामी कराया जायेगा, जिसके दौरान बिडर्स ई–नीलामी हेतु निर्धारित तिथि एवं अवधि में ई–बिड दे सकता है। ई–नीलामी के दौरान केवल उच्चतम बोली को ही प्रदर्शित किया जायेगा जिसको देखते हुये बिडर अपना बिड पुनरीक्षित कर बढा सकते है।

5. किसी क्षेत्र के ई–निविदा सह ई–नीलामी हेतु बिडर्स को बिड में भाग लेने से पूर्व प्री बिड अर्नेस्ट मनी जमा करना अनिवार्य होगा, जिसकी गणना क्षेत्र में वार्षिक आंकलित खनन योग्य मात्रा एवं उपखनिज की रायल्टी दर से गुणा कर प्राप्त धनराशि का 25 प्रतिशत होगा।

6. एम0एस0टी0सी0 लि0 (भारत सरकार का उपक्रम) को सेवा प्रदाता के रुप में चयनित किया गया है, जिसके द्वारा राज्य सरकार की ओर से ई–निविदा सह ई–नीलामी की कार्यवाही सम्पादित की जायेगी। ई–निविदा सह ई–नीलामी द्वारा परिहार पर देने की सम्पूर्ण प्रक्रिया ऑनलाईन एम0एस0टी0सी0 के ई–ऑक्शन पोर्टल www.mstcecommerce.com पर की जायेगी।

7. इच्छुक आवेदकों के लिये ऑनलाईन बिड/बोली हेतु Class III Singning type डिजीटल सिग्नेचर सार्टिफिकेट (DSC) होना आवश्यक है। एम0एस0टी0सी0 के उपरोक्त पोर्टल पर जाकर अर्ह आवेदक अपने पंजीकरण की कार्यवाही पूर्ण करने के पश्चात् ही ई–निविदा सह ई–नीलामी में भाग ले सकेगें। ई–निविदा सह ई–नीलामी की सम्पूर्ण प्रक्रिया के दौरान डी0एस0सी0 की वैधता बनाये रखने की जिम्मेदारी आवेदक की होगी।

8. पंजीकृत आवेदक निर्धारित पोर्टल पर आनलाईन अधिकतम 02 (दो) क्षेत्र या कुल 50 हेक्टेयर क्षेत्रफल के लिये बिड में भाग ले सकेगा परन्तु उसे प्रत्येक क्षेत्र के लिये अलग–अलग आवेदन शुल्क एवं प्रत्येक क्षेत्र हेतु निर्धारित अर्नेस्ट मनी एम0एस0टी0सी0 के पोर्टल पर प्रदर्शित प्रक्रिया के अनुसार एम0एस0टी0सी0 के पेमेन्ट गेटवे के माध्यम से जमा करना होगा। किसी व्यक्ति/फर्म/कम्पनी के पक्ष में पूर्व से 02 (दो) क्षेत्र या कुल 50 हेक्टेयर क्षेत्रफल से अधिक के खनन पट्टे धारित होने पर वे बिड में भाग नही ले सकेंगे। इच्छुक व्यक्ति/फर्म/कम्पनी (आवेदक) ई–निविदा सह ई–नीलामी में भाग लेने के लिये सरकार के पक्ष में रु0–15,000 (रु0 पन्द्रह हजार) का आवेदन शुल्क एम0एस0टी0सी0 पेमेन्ट गेटवे के माध्यम से जमा करना होगा, जो अप्रतिदेय (Non refundable) होगा।

9. ई–निविदा सह ई–नीलामी में भाग लेने हेतु इच्छुक व्यक्ति/फर्म/कम्पनी को एम0एस0 टी0सी0 में पंजीकरण कराना अनिवार्य होगा। पंजीकरण हेतु व्यक्ति/फर्म/कम्पनी को ई–ऑक्शन पोर्टल WWW.mstcecommerce.com पर उपलब्ध ऑनलाईन फार्म भरना पड़ेगा जिसके दौरान बिडर्स अपने लिये स्वयं जनित यूजर आई0डी0 एवं पासवर्ड बनायेगें। इस ऑनलाईन पंजीयन के उपरान्त बिडर्स को एम0एस0टी0सी0 द्वारा भेजा गया सूचना ई–मेल प्राप्त होगा, जिसके पश्चात् बिडर्स को आवश्यक अभिलेख स्कैन कर एम0एस0टी0सी0 को ऑनलाईन भेजना अनिवार्य होगा, साथ ही बिडर्स को वार्षिक पंजीकरण शुल्क जी0एस0टी0 सहित रु0–2,360 (रु0 दो हजार तीन सौ साठ मात्र) एम0एस0टी0सी0 पेमेन्ट गेटवे के माध्यम से ऑनलाईन देय होगा। अनिवार्य अभिलेख एवं वार्षिक पंजीकरण शुल्क की प्राप्ति के पश्चात् ही बिडर्स का लॉगिन आई0डी0, पासवर्ड एवं एकाउन्ट एम0एस0टी0सी0 के निर्धारित पोर्टल पर चालू (Activate) होगा। पूर्व में पंजीकृत बिडर्स जिसके पंजीकरण की अवधि वैध है, उन्हे पंजीकरण शुल्क देना नही होगा परन्तु नये नियमों के अनुसार आवश्यक अभिलेख यथा हैसियत प्रमाण पत्र आदि प्रस्तुत करना अनिवार्य होगा, जिसके पश्चात् ही उनका पंजीकरण चालू (Activate) हो पायेगा।

(8)

10. पंजीकरण हेतु बिडर्स द्वारा <u>स्वप्रमाणित</u> निम्न अभिलेख/प्रमाण पत्र स्कैन कर एम0एस0टी0सी0 के पार्टल पर अपलोड करना अनिवार्य होगा :–

(1) आवेदक के आधार कार्ड की प्रति, फर्म की दशा में फर्म के भागीदारों के आधार कार्ड की प्रति तथा कम्पनी के मामले में कारपोरेट अफेयर्स मंत्रालय भारत सरकार द्वारा निर्गत कम्पनी के प्रबन्ध निदेशक का Director Identification Number (DIN) के प्रमाण पत्र की प्रति।

(2) आवेदक का अद्यावधिक चरित्र प्रमाण पत्र, फर्म के मामले में भागीदारों के अद्यावधिक चरित्र प्रमाण पत्र की प्रति तथा कम्पनी के मामले में प्रबन्ध निदेशक का इस आशय का शपथ पत्र की कम्पनी को किसी अपराधिक वाद में दण्डित नही किया गया है। चरित्र प्रमाण पत्र उस जिले जिलाधिकारी द्वारा प्रदत्त होगा, जहां आवेदक स्थाई रुप से निवास करता हो।

(3) आवेदक का पैनकार्ड की प्रति, फर्म या कम्पनी के मामले में उसका पैनकार्ड एवं जी0एस0टी0 नं0 की प्रति।

(4) बैंक खाते का विवरण, जिससे ई–निविदा सह ई–नीलामी से सम्बन्धित समस्त वित्तीय हस्तान्तरण किया जायेगा, यथा बैंक का नाम, खाता संख्या आई0एफ0एस0सी0 कोड, तथा एक निरस्त चेक की प्रति,

(5) जिलाधिकारी अथवा प्रधिकृत अधिकारी द्वारा जारी किया गया खनन देय बकाया न होने का प्रमाण पत्र। जहां आवेदक राज्य के भीतर कोई खनिज परिहार धारित नही करता है वहॉ इस आशय का शपथ पत्र की प्रति।

(6) स्वयं का हैसियत प्रमाण पत्र अथवा हैसियत प्रमाण पत्र के साथ बैंक गारन्टी, जो बोली की धनराशि के 25 प्रतिशत की कीमत से कम न हो।

11. एम0एस0टी0सी0 द्वारा भूतत्व एवं खनिकर्म निदेशालय की वेबसाइट से वसूली प्रमाण पत्र एवं ब्लैक लिस्ट की सूची से मिलान करने के उपरान्त केवल उन्ही व्यक्ति/फर्म/कम्पनी का पंजीकरण किया जायेगा, जो उत्तर प्रदेश उपखनिज (परिहार) नियमावली–2021 के प्राविधानों के अन्तर्गत अर्ह हो। नियम–26 के अनुसार निम्नलिखित व्यक्ति/फर्म/कम्पनी ई–निविदा सह ई–नीलामी प्रक्रिया में भाग नही ले सकते है :–

(1) जो भारतीय राष्ट्रिक नही है।
(2) जिसके विरुद्ध खनिज देय बकाया है।
(3) जिसने उस जिले के जिलाधिकारी अथवा राज्य सरकार द्वारा प्राधिकृत अधिकारी जहॉ वह स्थाई रुप से निवास करता है से चरित्र प्रमाण पत्र प्राप्त नही कर लिया है। शर्त यह है कि उक्त चरित्र प्रमाण पत्र पुलिस सत्यापन के आधार पर दिया गया हो।
(4) जिसने अपने आधार कार्ड की प्रति प्रस्तुत न की हो।
(5) जिसका नाम काली सूची में दर्ज हो।
(6) फर्म/कम्पनी के मामलें में जिसने पैनकार्ड तथा जी0एस0टी0 पंजीकरण प्रमाण पत्र प्रस्तुत न किया हो।
(7) जिसने हैसियत प्रमाण पत्र अथवा हैसियत प्रमाण पत्र के साथ बैंक गारन्टी, जो बोली की धनराशि का 25 प्रतिशत की कीमत से कम न हो प्रस्तुत न किया हो।

12. ऑनलाईन ई–निविदा डालने तथा ई–नीलामी की बोलने की विधि का पूर्ण विवरण सेवा प्रदाता संस्था एम0एस0टी0सी0 के वेव पोर्टल WWW.mstcecommerce.com पर प्रदर्शित की जायेगी।

13. ई–निविदा सह ई–नीलामी में भाग लेने के लिये इच्छुक व्यक्ति/फर्म/कम्पनी को प्रत्येक क्षेत्र के लिये पृथक–पृथक रु0–15000 (रु0 पन्द्रह हजार मात्र) का शुल्क जो अप्रतिदेय होगा तथा अर्नेस्ट मनी जो विज्ञप्ति में क्षेत्र के नाम सम्मुख अंकित हो, जमा किया जाना होगा।

14. सफल बोलीदाता/निविदादाता को छोड़कर शेष बोलीदाता/निविदादाता द्वारा जमा बयाने की धनराशि (अर्नेस्ट मनी) पंजीकरण के समय दिये गये बैंक खाते में वापस कर दी जायेगी। आवेदक द्वारा पंजीकरण के समय दिये गये बैंक खाते में बदलाव मान्य नही किया जायेगा। विशेष परिस्थितियों में निदेशक, भूतत्व एवं खनिकर्म निदेशालय के अनुमोदन उपरान्त बैंक खाते का बदलाव किया जा सकता है।

15. जहां किसी भी कारण से ई–निविदा सह ई–नीलामी की प्रक्रिया पूरी न हो वहां कम से कम 07 दिन की अल्प अवधि की नोटिस देने के पश्चात् पुनः ई–निविदा सह ई–नीलामी की जा सकती है।

16. अधिकतम दो खनन पट्टें या 50 हे0 से अधिक के क्षेत्र को, उ0प्र0 राज्य में किसी व्यक्ति/फर्म/कम्पनी के पक्ष में स्वीकृत नही किया जायेगा। यदि किन्हीं परिस्थितियों में एक व्यक्ति/फर्म/कम्पनी द्वारा अपने पक्ष में दो खनन पट्टें या 50 हे0 से अधिक के खनन पट्टें स्वीकृत करा लिया जाता है, तो अन्त में स्वीकृत खनन पट्टें निरस्त कर पट्टा अन्तर्गत जमा सम्पूर्ण धनराशि जब्त कर ली जायेगी तथा केवल प्रारम्भ के दो क्षेत्र अथवा 50 हे0 के खनन पट्टें ही अनुमन्य होगें। परन्तु यदि आवेदक स्वयं अपने पक्ष में दो खनन पट्टें या 50 हे0 से अधिक के खनन पट्टें हेतु जारी लेटर आफ इटेन्ट की सूचना देता है, तो उक्त सीमा के अन्तर्गत कोई भी खनन पट्टा क्षेत्र के चयन का उसे अधिकार होगा तथा शेष क्षेत्रों की जमा धनराशि पुष्टि के उपरान्त यथावत वापस कर दी जायेगी। नियमावली–2021 के पूर्व के प्रकरण इस शर्त से आच्छादित नहीं होगें।

17. ई–निविदा सह ई–नीलामी की प्रक्रिया :–

(1) ई–निविदा सह ई–नीलामी दो चरणों में की जायेगी। प्रथम चरण में केवल ई–निविदा विज्ञापन में निर्धारित तिथि एवं समय के अन्तर्गत डाली जायेगी। बिड की दर प्रत्येक उपखनिज के लिये प्रतिघन मीटर के लिये दी जायेगी जो सम्बन्धित उपखनिज के लिये नियमावली–2021 के अनुसूची–1 में उल्लिखित रायल्टी की दर से कम नही होगा। विज्ञप्ति के अनुसार क्षेत्रवार प्राप्त ई–निविदा को एक साथ न खोलकर पृथक–पृथक खोला जायेगा। प्रत्येक क्षेत्र के प्रथम चरण की ई–निविदा खोलने के तत्काल 02 घण्टे बाद द्वितीय चरण की ई–नीलामी की कार्यवाही प्रारम्भ की जायेगी।

(2) प्रथम चरण की समाप्ति के उपरान्त निम्नानुसार प्रक्रिया अपनायी जायेगी :–

(क) यदि प्रथम चरण में एक ही बिड प्राप्त होती है और उक्त बिड (ऑफर) में प्रति घन मीटर दिया गया दर नियमावली–2021 के प्रथम अनुसूची में उस उपखनिज के लिये निर्धारित रायल्टी दर से 400 प्रतिशत से अधिक है तथा शेष शर्तें पूर्ण करता हो तो जिलाधिकारी द्वारा उस निविदा दाता के पक्ष में लेटर आफ इन्टेंट जारी किया जायेगा।

(ख) यदि प्रथम चरण में केवल एक ही बिड प्राप्त होता है और उक्त बिड (आफर) में प्रति घन मीटर में दिया गया दर नियमावली–2021 के प्रथम अनुसूची में उस उपखनिज के लिये निर्धारित रायल्टी दर से अधिक परन्तु 400 प्रतिशत से कम है तो जिलाधिकारी क्षेत्र की भौगोलिक स्थिति, खनिज की उपलब्धता, खनिज की गुणवत्ता, उपखनिज का बाजार मूल्य, उस क्षेत्र में खनिज की मांग, क्षेत्र में अवैध खनन की सम्भावना, राजस्व की प्राप्ति आदि पर विचार करते हुये स्वविवेक से एकल निविदादाता के पक्ष में लेटर आफ इन्टेंट जारी करने अथवा न करने के सम्बन्ध में निर्णय लेगें।

(ग) यदि प्रथम चरण में एक से अधिक परन्तु पॉच या पॉच से कम बिड प्राप्त होता है तो सभी बिड कर्ता द्वितीय चरण की ई–नीलामी की प्रक्रिया में भाग लेने हेतु अर्ह होगें तथा द्वितीय चरण के अधिकतम बोलीदाता के पक्ष में जिलाधिकारी द्वारा लेटर आफ इन्टेंट जारी किया जायेगा।

(घ) यदि पॉच से अधिक बिड/आफर प्राप्त होते है तब केवल पॉच सर्वाधिक निविदाकार ही द्वितीय चरण की ई–नीलामी में भाग लेने हेतु अर्ह होगें तथा द्वितीय चरण के अधिकतम बोलीदाता के पक्ष में ही जिलाधिकारी द्वारा लेटर आफ इन्टेंट जारी किया जायेगा।

(3) उपरोक्त प्रस्तर–17(2)(ग)(घ) के अनुसार प्रथम चरण के योग्य बोलीदाता द्वितीय चरण की नीलामी में भाग ले सकते है।

(4) द्वितीय चरण में ई–नीलामी की प्रक्रिया की जायेगी। ई–नीलामी की प्रक्रिया प्रथम चरण की अग्रसारित प्रक्रिया होगी, जिसमें प्रथम चरण में प्राप्त उच्चतम बिड/आफर द्वितीय चरण की ई–नीलामी के लिये न्यूनतम बोली (Floor Price) स्वतः निर्धारित हो जायेगी।

(5) ई–नीलामी की प्रक्रिया जो ई–निविदा खोलने के के तत्काल दो घण्टे बाद प्रारम्भ होगी, में इच्छुक एवं अर्ह व्यक्ति/फर्म/कम्पनी बोली में कई बार भाग ले सकता है। ई–नीलामी की ऑनलाइन प्रक्रिया में स्क्रीन पर अधिकतम बोली प्रदर्शित होती रहेगी और प्रदर्शित बोली से अधिक बोली ऑनलाइन ही दिया जा सकता है।

(6)

(6) निर्धारित समय के पश्चात् बोली बन्द हो जायेगी और उसके उपरान्त कोई बोली नही दिया जा सकता है। बोली के अन्तिम समय में यदि कोई और बोली प्राप्त होती है तो नीलामी की बोली का समय स्वतः 05 मिनट के लिये बढ जायेगा। यह प्रक्रिया तब तक जारी रहेगी जब तक 05 मिनट के अन्तराल में कोई और बोली प्राप्त नही होती है।

(7) ई–निविदा सह ई–नीलामी की कालयोजना एवं अवधि निम्नानुसार सम्पादित की जायेगी :–

प्री–बिड अर्नेस्ट मनी जमा करने की अवधि	ई–निविदा से पूर्व एम0एस0टी0सी0 में अपेक्षित प्री बिड ईएमडी एवं आवेदन शुल्क एम0एस0टी0सी0 वेबसाइट पर वर्णित दिशा निर्देशों के अनुसार जमा करने की जिम्मेदारी बोलीदाता की है एवं बोलीदाता यह सुनिश्चित कर लें।
प्रथम चरण ई–निविदा (ई–टेण्डर) की अवधि	13.02.2023 (पूर्वाह्न 10.00 बजे) से 17.02.2023 (सायं 05.00 बजे) तक
प्रथम चरण में प्राप्त ई–निविदा (बिड) का खोला जाना एवं उसका मूल्यांकन	20.02.2023 पूर्वाह्न 10.00 बजे से 12:00 बजे तक क्रमांक 01 व 02 पर विज्ञापित क्षेत्र।
	21.02.2023 पूर्वाह्न 10.00 बजे से 12:00 बजे तक क्रमांक 03 व 04 पर विज्ञापित क्षेत्र।
	22.02.2023 पूर्वाह्न 10.00 बजे से 12:00 बजे तक क्रमांक 05 व 06 पर विज्ञापित क्षेत्र।
	23.02.2023 पूर्वाह्न 10.00 बजे से 12:00 बजे तक क्रमांक 07 व 08 पर विज्ञापित क्षेत्र।
	24.02.2023 पूर्वाह्न 10.00 बजे से 12:00 बजे तक क्रमांक 09 व 10 पर विज्ञापित क्षेत्र।
	27.02.2023 पूर्वाह्न 10.00 बजे से 12:00 बजे तक क्रमांक 11 व 12 पर विज्ञापित क्षेत्र।
	28.02.2023 पूर्वाह्न 10.00 बजे से 12:00 बजे तक क्रमांक 13 व 14 पर विज्ञापित क्षेत्र।
	01.03.2023 पूर्वाह्न 10.00 बजे से 12:00 बजे तक क्रमांक 15 व 16 पर विज्ञापित क्षेत्र।
	02.03.2023 पूर्वाह्न 10.00 बजे से 12:00 बजे तक क्रमांक 17 व 18 पर विज्ञापित क्षेत्र।
	03.03.2023 पूर्वाह्न 10.00 बजे से 12:00 बजे तक क्रमांक 19 व 20 पर विज्ञापित क्षेत्र।
	13.03.2023 पूर्वाह्न 10.00 बजे से 12:00 बजे तक क्रमांक 21 व 22 पर विज्ञापित क्षेत्र।
	14.03.2023 पूर्वाह्न 10.00 बजे से 12:00 बजे तक क्रमांक 23 व 24 पर विज्ञापित क्षेत्र।
	15.03.2023 पूर्वाह्न 10.00 बजे से 12:00 बजे तक क्रमांक 25 व 26 पर विज्ञापित क्षेत्र।
	16.03.2023 पूर्वाह्न 10.00 बजे से 12:00 बजे तक क्रमांक 27 व 28 पर विज्ञापित क्षेत्र।
	17.03.2023 पूर्वाह्न 10.00 बजे से 12:00 बजे तक क्रमांक 29 व 30 पर विज्ञापित क्षेत्र।
	20.03.2023 पूर्वाह्न 10.00 बजे से 12:00 बजे तक क्रमांक 31 व 32 पर विज्ञापित क्षेत्र।
द्वितीय चरण ई–नीलामी की अवधि	20.02.2023 अपरान्ह 02.00 बजे से 04.00 बजे तक क्रमांक–01 व 02 पर विज्ञापित क्षेत्र।
	21.02.2023 अपरान्ह 02.00 बजे से 04.00 बजे तक क्रमांक–03 व 04 पर विज्ञापित क्षेत्र।
	22.02.2023 अपरान्ह 02.00 बजे से 04.00 बजे तक क्रमांक–05 व 06 पर विज्ञापित क्षेत्र।
	23.02.2023 अपरान्ह 02.00 बजे से 04.00 बजे तक क्रमांक–07 व 08 पर विज्ञापित क्षेत्र।
	24.02.2023 अपरान्ह 02.00 बजे से 04.00 बजे तक क्रमांक–09 व 10 पर विज्ञापित क्षेत्र।
	27.02.2023 अपरान्ह 02.00 बजे से 04.00 बजे तक क्रमांक–11 व 12 पर विज्ञापित क्षेत्र।
	28.02.2023 अपरान्ह 02.00 बजे से 04.00 बजे तक क्रमांक–13 व 14 पर विज्ञापित क्षेत्र।
	01.03.2023 अपरान्ह 02.00 बजे से 04.00 बजे तक क्रमांक–15 व 16 पर विज्ञापित क्षेत्र।
	02.03.2023 अपरान्ह 02.00 बजे से 04.00 बजे तक क्रमांक–17 व 18 पर विज्ञापित क्षेत्र।
	03.03.2023 अपरान्ह 02.00 बजे से 04.00 बजे तक क्रमांक–19 व 20 पर विज्ञापित क्षेत्र।
	13.03.2023 अपरान्ह 02.00 बजे से 04.00 बजे तक क्रमांक–21 व 22 पर विज्ञापित क्षेत्र।
	14.03.2023 अपरान्ह 02.00 बजे से 04.00 बजे तक क्रमांक–23 व 24 पर विज्ञापित क्षेत्र।
	15.03.2023 अपरान्ह 02.00 बजे से 04.00 बजे तक क्रमांक–25 व 26 पर विज्ञापित क्षेत्र।
	16.03.2023 अपरान्ह 02.00 बजे से 04.00 बजे तक क्रमांक–27 व 28 पर विज्ञापित क्षेत्र।
	17.03.2023 अपरान्ह 02.00 बजे से 04.00 बजे तक क्रमांक–29 व 30 पर विज्ञापित क्षेत्र।
	20.03.2023 अपरान्ह 02.00 बजे से 04.00 बजे तक क्रमांक–31 व 32 पर विज्ञापित क्षेत्र।

NOTARY
AMAY TRIPATHI
Advocate

J. Mishra

-8-

(11)

(8) परिणाम की घोषणा एवं उसका प्रदर्शन :–

(क) प्रथम चरण की निविदा प्रक्रिया का परिणाम निविदाकार (Tenderer) के लॉगिन पर प्रदिर्शित होगा। प्रथम चरण के निविदा प्रक्रिया के समापन के पश्चात् अधिकतम निविदा धनराशि (बिडिंग एमाउन्ट) प्रदर्शित की जायेगी। सभी निविदाकार द्वितीय चरण की बोली हेतु वे योग्य है अथवा नही को भी लॉगिन कर जान सकते है।

(ख) एकल निविदा के मामलों को छोड़कर शेष मामलों में द्वितीय चरण की ई–नीलामी समाप्त होने के उपरान्त प्राप्त अधिकतम बोली उसके बोलीदाता का विवरण एम0एस0टी0सी0 के निर्धारित पोर्टल पर प्रदर्शित किया जायेगा।

18. पट्टें का दिया जाना : नियमावली के नियम–28 के प्राविधानों के अनुसार ई–निविदा सह ई–नीलामी के मामले में उस बोली या प्रस्ताव को उपरोक्त प्रस्तर–17(2) में दिये गये प्रक्रिया के अनुसार जिलाधिकारी स्वीकार करेगें। जिलाधिकारी द्वारा सफल एवं नियमानुसार अर्ह बोलीदाता/निविदादाता को उनके द्वारा प्रस्तुत मूल अभिलेख के सत्यापन के एक सप्ताह के अन्दर लेटर आफ इन्टेंट निर्गत किया जायेगा।

19. ई–नीलामी समाप्त होने के पश्चात् 03 कार्य दिवस के अन्दर सफल बोलीदाता को अपने मूल अभिलेख का सत्यापन उस जनपद के जिलाधिकारी, जहां क्षेत्र स्थित है, के द्वारा कराना होगा। अभिलेख–सत्यापन के पश्चात् ही जिलाधिकारी द्वारा आशय पत्र (लेटर आफ इन्टेंट) जारी किया जायेगा। सत्यापन में यदि कोई अभिलेख अथवा प्रमाण पत्र कूटरचित, असत्य अथवा गलत पाया जाता है तो लेटर आफ इन्टेंट जारी नही किया जायेगा तथा बयाने की धनराशि (अर्नेस्ट मनी) जब्त कर ली जायेगी।

20. लेटर आफ इन्टेंट में निम्न विवरण होगें :–

(1) प्रथम वर्ष के लिये देय नीलामी धनराशि की गणना पट्टा क्षेत्र के लिये विज्ञप्ति में आंकलित मात्रा घन मीटर को ई–निविदा/ई–नीलामी की दर रुपया घन प्रति मीटर से गुणा कर निकाली जायेगी। खनन पट्टा के अनुवर्ती वर्षो में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि पर 10 प्रतिशत की वृद्धि की जायेगी।

(2) सफल बोलीदाता/निविदादाता, पट्टें की निर्बन्धनों और शर्तो का यथोचित पालन करने के लिये प्रतिभूति के रुप में प्रथम वर्ष के लिये बोली/निविदा की सकल धनराशि का 25 प्रतिशत और स्वामित्व की पहली किस्त के रुप में प्रथम वर्ष के लिये बोली/निविदा की सकल धनराशि का 20 प्रतिशत दो कार्य दिवसों के अन्दर जमा करेगा। बयाने की धनराशि (अर्नेस्ट मनी) प्रथम किस्त में समायोजित कर ली जायेगी।

(3) पट्टें के प्रथम वर्ष की शेष किस्ते एवं अनुवर्ती वर्षो में बोली/निविदा के आधार पर प्रथम वर्ष के लिये निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ नियमावली–2021 के पंचम अनुसूची के अनुसार जमा की जायेगी। पूर्व के परिहारधारको द्वारा पंचम अनुसूची प्रक्रिया अन्तर्गत धनराशि जमा करने के अनुरोध पर जिलाधिकारी द्वारा कार्यवाही की जायेगी।

(4) पट्टाधारक नियम–17 के प्राविधानों के अनुसार क्षेत्र का सीमाकंन करायेगा जिसमें सीमा बिन्दुओं का जिओ–कोआर्डिनेटस भी इंगित किया जायेगा तथा नियम–36 के अनुसार सीमा स्तम्भ लगायेगा और इसका सदैव अनुरक्षण करेगा।

(5) चयनित आवेदक नियम–35 के प्राविधानों के अन्तर्गत एक माह के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं अनुमोदित खनन योजना के दिनांक से एक माह के अन्दर पर्यावरण अनापत्ति की स्वीकृति हेतु सक्षम प्राधिकारी को आवेदन प्रस्तुत करेगा।

(6) प्रत्येक पट्टाधारक द्वारा नियम–35 के अनुसार क्षेत्र के भूमि–उद्धार और पुर्नवासन उपाय हेतु वित्तीय अश्वासन की धनराशि निर्धारित रीति से जमा करेगा।

(7) आशय पत्र (लेटर आफ इन्टेंट) जारी होने के एक माह के भीतर अनुमोदन हेतु देय प्रतिभूति एवं प्रथम किश्त की धनराशि जमा के प्रमाण सहित खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के भीतर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

(8) पर्यावरण स्वच्छता प्रमाण पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन कराकर खनन संक्रिया तत्काल प्रारम्भ की जानी होगी।

21. सफल बोलीदाता/निविदादाता द्वारा धनराशि जमा करने की रीति :

(1) स्वीकृत पट्टें की अवधि 05 वर्ष होगी, परन्तु बोली/निविदा की धनराशि प्रथम वर्ष के लिये मानी जायेगी। जिलाधिकारी द्वारा निर्धारित मात्रा यदि पर्यावरण स्वच्छता प्रमाण पत्र में अनुमन्य मात्रा से भिन्न होने पर पर्यावरण स्वच्छता प्रमाण पत्र की मात्रा अनुगन्य होगी। पट्टा क्षेत्र हेतु अनुमन्य मात्रा को प्रथम वर्ष के लिये प्राप्त बोली की दर से गुणा कर प्रथम वर्ष हेतु नीलामी की धनराशि निर्धारित की जायेगी। अनुवर्ती वर्षो में प्रत्येक वर्ष पिछले वर्ष की दर पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तद्नुसार प्रथम वर्ष एवं अनुवर्ती वर्षो के लिये पट्टा धनराशि नियमावली–2021 के पंचम अनुसूची के अनुसार पट्टाधारक द्वारा जमा की जायेगी।

(2) लेटर आफ इन्टेंट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूति जमा एवं 20 प्रतिशत प्रथम किस्त अर्थात पट्टें के प्रथम वर्ष के लिये निर्धारित पट्टा धनराशि का 45 प्रतिशत के समतुल्य धनराशि सम्बन्धित जनपद में विभाग के निर्धारित लेखाशीर्षक में लेटर आफ इन्टेंट जारी होने के दो कार्य दिवसों के अन्दर प्री बिड अर्नेस्ट मनी समायोजित करते हुये जमा किया जाना होगा। प्रीविड अर्नेस्ट मनी की धनराशि एम0एस0टी0सी0 द्वारा सम्बन्धित जनपद के जिलाधिकारी को चेक/ड्राफ्ट के माध्यम से अथवा आनलाईन हस्तान्तरित की जायेगी। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नही होगा।

(3) प्रथम वर्ष के लिये शेष 80 प्रतिशत पट्टा धनराशि एवं आगामी वर्षो के लिये पट्टा धनराशि नियमावली में निर्धारित पंचम अनुसूची के अनुसार पट्टाधारक द्वारा जमा की जायेगी। उक्त अनुसूची में नियत तिथि के अनुसार देय धनराशि जमा न करने की दशा में नियम–59 के अनुसार देय धनराशि ब्याज सहित वसूल की जायेगी।

(4) पट्टाधारक द्वारा पट्टा धनराशि के किश्तो के सापेक्ष राज्य सरकार अथवा केन्द्र सरकार द्वारा समय–समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी0सी0एस0, जिला खनिज फाउण्डेशन (डी0एम0एफ0) आदि नियमानुसार जमा किया जायेगा।

22. शर्ते :–

(1) ई–निविदा सह ई–नीलामी में भाग लेने से पूर्व क्षेत्र में आंकलित उपखनिज की मात्रा, गुणवत्ता एवं खनन स्थल के लिये पहुँच मार्ग आदि के सम्बन्ध में मौके का निरीक्षण कर बिडर स्वयं आश्वस्त हो ले। ई–निविदा सह ई–नीलामी में भाग लेने के पश्चात् इस सम्बन्ध में किसी भी प्रकार का दावा स्वीकार नही किया जायेगा।

(2) पट्टें के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमाकंन के समय सीमाकिंत मानचित्र पर खनन पट्टा क्षेत्र का कार्डिनेट्स अंकित किया जायेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टाधारक अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्भें को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दशाऐं गये सीमाकंन को इंगित करने के लिये आवश्यक होगा।

(3) पट्टा विलेख के निष्पादन के दिनांक से तत्काल खनन संक्रियायें प्रारम्भ करेगा और तत्पश्चात् जानबूझ कर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षता पूर्ण रीति से कुशल कारीगर की भांति करेगा।

(4) पट्टाधारक नियम–36 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट/तौल मशीन का निर्माण करेगा। पट्टाधारक द्वारा उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत किये गये ई–प्रपत्र एम0एम0–11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगा और उसका समुचित रुप से रख–रखाव करेगा एवं सदैव उसे चालू रुप में अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0सी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गई समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम–67 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंगं को उपलब्ध करायेगा।

18

(5) पट्टाधारक प्रत्येक वाहन को ई–एम0एम0–11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई–एम0एम0–11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिये आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली–2021 के नियम–80 के अन्तर्गत शास्ति का भागीदार होगा।

(6) पट्टेदार 03 मीटर की गहराई अथवा जल स्तर में से जो कम हो, से अधिक गहराई में खनन संक्रियायें नही करेगा।

(7) जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नही किया जायेगा।

(8) नदी की जलधारा में सक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नही किया जायेगा।

(9) स्वीकृत क्षेत्र के अन्दर जहां परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिज का विक्रय मूल्य प्रदर्शित करेगा।

(10) यदि पट्टाधारक द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तो का उल्लघंन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।

(11) विज्ञापित क्षेत्रो के सम्बन्ध में पट्टा स्वीकृति की कार्यवाही मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों के अधीन होगी।

(12) नियमों एवं शर्तो के उल्लघंन के परिणामस्वरुप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टाधारक द्वारा किया जायेगा।

(13) राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारकों को मान्य होगा।

(14) शर्त संख्या–19 के अनुसार ई–नीलामी के पश्चात् 03 कार्य दिवस के अन्दर मूल अभिलेख का सत्यापन नही कराने पर बयाने की धनराशि (अनेस्ट मनी) जब्त कर ली जायेगी।

(15) पट्टाधारक द्वारा वन अनापत्ति एवं पर्यावरण स्वच्छता प्रमाण पत्र की शर्तो का अनुपालन किया जायेगा। खनिजों के परिवहन के लिये वन भूमि/वन मार्ग का प्रयोग नियमानुसार वन विभाग से अनुमति प्राप्त कर किया जायेगा।

(16) प्रकाशित विज्ञप्ति में यदि किसी प्रकार का कोई संशोधन किया जाता है तो, संशोधन की सूचना www.mstcecommerce.com पर प्रदर्शित की जायेगी। विज्ञप्ति में संशोधन की सूचना अलग से आवेदक को नही दी जायेगी।

(17) ई–निविदा में प्रतिभाग करने से पूर्व खनन संक्रिया की साध्यता के विषय में मौके का स्वयं निरीक्षण कर ई–निविदादाता अवश्य ही आश्वस्त हो लें। ई–निविदा में प्रतिभाग करने का स्पष्ट आशय है कि ई–निविदा हेतु विज्ञापन में दर्शित खनिज की मात्रा, खनन क्रिया की साध्यता, खनन स्थल तक पहुंच मार्ग की उपलब्धता आदि के विषय में बिडर को कोई आपत्ति नही है।

(18) सार्वजनिक सड़क, जलाशय, नहर, रेलवे/रेलवे लाईन, निवसित स्थल से 50 मीटर तथा नदी पर बने पुल से न्यूनतम 200 मीटर की दूरी के अन्दर कोई खनन कार्य नही किया जायेगा।

NOTARY ... Advocate ... Distt. Banda (U.P.) ... GOVT. OF INDIA

(12)

(19) पट्टा समाप्ति के उपरान्त पर्यावरणीय स्वीकृति अनुवर्ती प्रस्तावक को अन्तरित किये जाने में प्रस्तावक को कोई आपत्ति नही होगी।

(20) प्रकाशित विज्ञप्ति मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–410/2022 अविनाश कुमार राय बनाम मिनिस्ट्री ऑफ इनवायरमेन्ट फोरेस्ट एण्ड क्लाईमेंट चेन्ज एण्ड अदर्स में पारित निर्णय के अधीन होगी।

(दीपा रंजन)
जिलाधिकारी, बाँदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, उ0प्र0 शासन, भूतत्व एवं खनिकर्म अनुभाग लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ।
3. आयुक्त, चित्रकूट धाम मण्डल बांदा।
4. महा0 प्रबन्धक (बी0ओ0) एम0एस0टी0सी0 लि0 द्वितीय तल सेन्टर कोर्ट बिल्डिंग 5, पार्क रोड़ हजरतगंज लखनऊ 226001 को विज्ञप्ति की एक प्रति एम0एस0टी0सी0 के पोर्टल पर डालने हेतु।
5. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय, प्रयागराज।
6. प्रभागीय वनाधिकारी, बांदा।
7. जिला सूचना अधिकारी बांदा को व्यापक प्रचार प्रसार हेतु।
8. जिला सूचना विज्ञान अधिकारी, बांदा को जिले की वेबसाईट पर अपलोड करने हेतु।
9. उपजिलाधिकारी, बांदा/नरैनी/पैलानी/बबेरू/अतर्रा को इस निर्देश के साथ कि विज्ञप्ति का व्यापक प्रचार प्रसार कराये।
10. नाजिर सदर, कलेक्ट्रेट बांदा को कलेक्ट्रेट के सूचना पट पर चस्पा करने हेतु।

जिलाधिकारी,
बाँदा।

NOTARY
AKHAY TRIPATHI
Advocate
Dist. Banda (U.P.)

Annexure-3 (18)

कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : 1044 /खनिज–30, बाँदा दिनांक : मार्च 23, 2023

सहमति–पत्र (लेटर ऑफ इन्टेंट)

न्यू यूरेका माइन्स एण्ड मिनरल्स प्रा0लि0
पता–एच.आई.जी.–01, पेपटेक टाउन, छतरपुर (म0प्र0)
निदेशक श्री हिमांशु मीणा पुत्र श्री आर0एल0 मीणा
निवासी–नीदड, हर्मादा जयपुर (राजस्थान)।
Email id – neweurekapvtltd@gmail.com

उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के अध्याय–4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञप्ति सं0–354/खनिज–30, बांदा दिनांक 09.01.2023 जारी की गयी। उपरोक्त विज्ञप्ति के क्रम में आप द्वारा जनपद बांदा की केन नदी क्षेत्र अन्तर्गत तहसील पैलानी स्थित ग्राम–साड़ीखादर के गाटा सं0–73/1, 73/2, 77/1, 77/7, 89, 101/1 व 102/1 कुल रकबा 27.00 हे0 में मात्रा 3,83,267 घनमीटर प्रतिवर्ष उपलब्ध उपखनिज बालू/मोरम हेतु रू0 307/– प्रति घनमीटर की दर से ई–निविदा सह ई–नीलामी में बोली दी गयी है, जो कि सर्वाधिक है। जिलाधिकारी बांदा के आदेश दिनांक 21.03.2023 द्वारा उक्त खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है।

उ0प्र0 उपखनिज (परिहार) नियमावली–2021 एवं शासनादेश दिनांक 14.08.2017 के बिन्दु सं0–18(2) में किये गये संशोधन सम्बन्धी निर्गत शासनादेश दिनांक 09.10.2019 के बिन्दु सं0–06 के अनुसार "लेटर आफ इन्टेंट प्राप्त होने के उपरान्त 02 कार्य दिवस के अन्दर प्री–बिड अर्नेस्ट मनी को समायोजित करते हुये पट्टे के प्रथम वर्ष के लिये निर्धारित पट्टा धनराशि रू0 11,76,62,969/– (383267 X 307) का 45 प्रतिशत के समतुल्य धनराशि रू0 5,29,48,336/– (25 प्रतिशत प्रतिभूति रू0 2,94,15,742/– एवं 20 प्रतिशत प्रथम वर्ष की प्रथम किस्त के रूप में रू0 2,35,32,594/–) निर्धारित लेखा शीर्षक के अन्दर जमा किया जाना होगा। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नही होगा।"

उ0प्र0 उपखनिज (परिहार) नियमावली–2021 में दी गयी शर्तें :–

(1) प्रथम वर्ष के लिये देय नीलामी धनराशि की गणना पट्टा क्षेत्र के लिए विज्ञप्ति में आंकलित मात्रा घन मी0 को निविदा/नीलामी की दर रूपया घन प्रति मी0 से गुणा कर निकाली जायेगी। खनन पट्टा के अनुवर्ती वर्षो में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि पर 10 प्रतिशत की वृद्धि की जायेगी। तद्नुसार प्रत्येक वर्ष निर्धारित नीलाम की धनराशि को नियमावली–2021 के पंचम अनुसूची के अनुसार मासिक किश्त अग्रिम रूप से जमा की जायेगी।

(2) प्रस्तावक को नियम–17 के प्रावधानों के अनुसार रू0 13,500/– जमा कराकर क्षेत्र का सीमांकन कराएगा, जिसमें सीमा बिन्दुओं का जियो–कॉर्डिनेट्स भी इंगित किया जायेगा तथा नियम–36 के अनुसार सीमा स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।

ABHAY TIWARI Advocate

–2–

(16)

(3) लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदित हेतु देय प्रतिभूति एवं प्रथम किश्त की धनराशि जमा होने के प्रमाण सहित, खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा। अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण अनापत्ति प्रमाण–पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

(4) The Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 के तहत जल एवं वायु सम्बन्धी सहमति–पत्र प्रस्तुत किया जाना अनिवार्य होगा।

(5) पर्यावरण अनापत्ति प्रमाण–पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन किया जाना होगा। पट्टा विलेख के निष्पादन के दिनांक से 03 माह के भीतर खनन संक्रियायें प्रारम्भ की जानी है।

(6) प्रस्तावक द्वारा नियम–35 के अनुसार क्षेत्र के भूमि–उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि रू0 10,01,000/– की बैंक गारण्टी एफ0डी0आर0, जो जिलाधिकारी बांदा के पक्ष में 05 वर्ष के लिये बंधक हो, को जमा करेगा।

(7) प्रस्तावक को भारतीय स्टाम्प अधिनियम के प्राविधानो के तहत निर्धारित स्टाम्प पर पट्टा विलेख का निष्पादन कराने के पश्चात ही उपखनिजो के खनन एवं परिवहन की अनुमति होगी।

(8) प्रस्तावक द्वारा उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियमो व विज्ञप्ति में दी गयी शर्तो का अनुपालन किया जाना अनिवार्य होगा।

अतः आपको निर्देशित किया जाता है कि सहमति पत्र (लेटर ऑफ इन्टेंट) प्राप्ति के दो कार्य दिवस के अन्दर प्रथम वर्ष हेतु निर्धारित पट्टा की सकल धनराशि का 45 प्रतिशत के समतुल्य धनराशि रु0 5,29,48,336/– में जमा अर्नेस्ट मनी रु0 1,43,72,513/– को समायोजित करते हुये अवशेष धनराशि रु0 3,85,75,823/– (रूपये तीन करोड़ पच्चासी लाख पछहत्तर हजार आठ सौ तेईस मात्र) को जनपद के निर्धारित लेखा शीर्षक "0853–अलौह–खनन तथा धातुकर्म उद्योग–102 खनिज रियायत शुल्क किराया और स्वत्व शुल्क–01 खनिज रियायत शुल्क किराया और स्वत्व शुल्क" में जमा कर चालान की मूलप्रति खनिज कार्यालय, बांदा में उपलब्ध कराना सुनिश्चित करें। यदि विनिर्दिष्ट अवधि में उक्त धनराशि को जमा नहीं किया जाता है तो आपके पक्ष में निर्गत सहमति पत्र को निरस्त करते हुये आप द्वारा जमा अर्नेस्ट मनी की धनराशि को राज्य सरकार के पक्ष में जब्त कर लिया जायेगा, जिसके लिये आप स्वयं उत्तरदायी होगें।

(उमाकान्त त्रिपाठी)
अपर जिलाधिकारी (वि0/रा0)
बाँदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।
3. जिलाधिकारी, बांदा।
4. महा0 प्रबन्धक (बी0ओ0), एम0एस0टी0सी0 लिमिटेड, ग्राउण्ड फ्लोर, सी.डब्लू.सी., क्षेत्रीय कार्यालय, परिसर, विभूति खण्ड, गोमती नगर, लखनऊ–226010

अपर जिलाधिकारी (वि0/रा0)
बाँदा।

Annexure-4 (17)

संशोधित

कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : 1164 /खनिज–30, बाँदा दिनांक : दिसम्बर 8 ,2023

क्लस्टर प्रमाण–पत्र

प्रमाणित किया जाता है कि न्यू यूरेका माईन्स एण्ड मिनरल्स प्रा0लि0 पता–एच.आई.जी.–01, पेपटेक टाउन, छतरपुर (म0प्र0) निदेशक श्री हिमांशु मीणा पुत्र श्री आर0एल0 मीणा निवासी–नीदड, हर्गादा जयपुर (राजस्थान) को पत्रांक–1044/खनिज–30, बांदा दिनांक 23.05.2023 व पत्र सं0–365/खनिज–30 बांदा दिनांक 13.09.2023 के माध्यम से जनपद बांदा की तहसील पैलानी स्थित ग्राम–साड़ीखादर के गाटा सं0–73/1, 73/2, 77/1, 77/7, 89, 101/1 व 102/1 कुल रकबा 26.62 हे0 बालू/मोरम खनन क्षेत्र के संबंध में सहमति पत्र (एल0ओ0आई0) निर्गत किया गया है। ओ0ए0 नं0–186/2016 सतेन्द्र पाण्डे बनाम पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार व अन्य में मा0 राष्ट्रीय हरित न्यायिकरण द्वारा पारित आदेश दिनांक 13.09.2018 एवं पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार द्वारा जारी ओ0एम0नं0–L-11011/175/2018-IA-II(M) दिनांक 12.12.2018 के अनुसार प्रश्नगत खनन क्षेत्र की स्थिति निम्नवत है :–

अ) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नही है। संबंधित प्रकरण 0 से 5 हेक्टेयर तक है। अतः श्रेणी बी–2 से आच्छादित होता है। (लागू नही)

अथवा

ब) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नही है। संबंधित प्रकरण 5 हेक्टेयर से अधिक है। अतः परियोजना श्रेणी बी–1 से आच्छादित होता है। (लागू नही)

अथवा

स) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है :–

1) गाटा सं0– NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेअर
2) गाटा सं0– NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेअर

उक्त सभी खनन क्षेत्रो का कुल योग.....हेक्टेअर (05 हे0 से कम) है। अतः परियोजना श्रेणी बी–1 का क्लस्टर नही बनता है। संबंधित प्रकरण श्रेणी बी–2 से आच्छादित होता है। (लागू नही)

अथवा

द) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है :–

1) गाटा संस0–60 ग्राम–साड़ीखादर खनन क्षेत्र 18.00 हे0
2) गाटा सं0–176 का भाग, 179, 180, 177, 147 का भाग, 144 का भाग, 141 का भाग, 143, 145, 142, 122, 121, 114 का भाग व 117 का भाग, ग्राम–साड़ीखादर खनन क्षेत्र 46.00 हे0

उक्त खनन क्षेत्रो का कुल योग 91 हेक्टेअर (05 हे0 से अधिक) है। संबंधित प्रकरण की श्रेणी बी–1 से आच्छादित होता है।

अथवा

घ) प्रश्नगत क्षेत्र की परिधि से 500 मीटर की दूरी में 100 हे0 से अधिक निम्नांकित एकल खण्ड क्षेत्र है :–

1) गाटा सं0– NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेअर
2) गाटा सं0– NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेअर

संबंधित प्रकरण श्रेणी ए से आच्छादित होता है। (लागू नही)

यह भी प्रमाणित किया जाता है कि उपरोक्त विवरण में ई0ए0सी0 भारत सरकार/एस0ई0आई0ए0ए0, यू0पी0/डी0ई0आई0ए0ए0 से निर्गत पूर्व–पर्यावरणीय क्लीयरेन्स के गाटा/खण्ड संख्या को सम्मिलित कर लिया गया है।

NOTARY
AKSHAY TRIPATHI
Advocate

खान अधिकारी
बाँदा।

Required Docs
① Map
② Cutting
③ Survey report

Annexure-5 (18)

सत्यमेव जयते

File No.: 8958-8081
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), UTTAR PRADESH)
***

Dated 08/10/2024

To,

Shri Himanshu Meena
M/s NEW EUREKA MINES AND MINERALS PRIVATE LIMITED
HIG-1, PEPTECH Town, Chhatarpur, Madhya Pradesh, JAIPUR, RAJASTHAN, 471001
eurekanew1001@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding Sand/Morrum Mining" at Gata No.-73/1, 73/2, 77/1, 77/7, 89, 101/1, 102/1 Village – Sandi Khadar, Tehsil- Pailani District – Banda, U.P., (Leased Area- 27.0 Ha), M/s New Eureka Mines & Minerals Pvt. Ltd.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/MIN/470819/2024 dated 27/04/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :-

(i) EC Identification No.	EC24B0107UP5242320N
(ii) File No.	8958-8081
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	SANDI KHADAR SAND/MORRUM MINE
(ix) Location of Project (District, State)	BANDA, UTTAR PRADESH
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 16-8-2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.

5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as

submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEAC meeting are annexed to this EC as Annexure (2).

6. The SEAC, in its meeting held on 16-08-2024 based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as given in Annexure (1).

7. The SEIAA in its meeting held on 11-09-2024 has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to Shri Himanshu Meena under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific conditions as given in Annexure (1)

8. The SEIAA reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. General Instructions:

a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

c) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

d) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

e) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

f) The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

g) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

h) The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

12. This issues with the approval of the Competent Authority.

NOTARY
ASHAY TRIPATHI
Advocate
18-3-2026

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Environmental Attributes

203

S. No	EC Conditions
1.1	1. Project Proponent and District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study, a report verified by DM and DGM shall be submitted to SEIAA and suitable amendment if needed, shall be done in EC. *If after replenishment study, mineable quantity assessed is more than the quantity mentioned in EC then mining shall be restricted to the one mentioned in EC and if mineable quantity assessed is less than the quantity mentioned in EC then mining will be restricted to quantity assessed in replenishment study till EC is amended.* Under no circumstances mining shall be more than the quantity mentioned in EC or assessed as per replenish study. 2. Directions/suggestions given during public hearing and commitment made by the project proponent one these should be strictly complied with. 3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route for mineral transportation. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam,2023 and submit before the start of work. 4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted. 5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it. 6. Stream will not be diverted to form inactive channel for mining. 7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 27,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years. 8. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (https://merilife.nic.in) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024. 9. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition. 10. The project proponent shall ensure that water bodies do not get polluted due to mining activity. 11. Department of Geology and Mines, Government of Uttar Pradesh and/or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation. 12. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow. 13. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity. 14. Since large number of mining projects are ongoing as well as new mining leases are coming up in the district CAAQMS shall be installed where ever needed, in consultation with UPPCB. 15. **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.** 16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed

(21)

S. No	EC Conditions
	standards. 17. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC 18. Next year the project proponent shall submit online replenishment study report along with 06 monthly compliance report.
1.2	1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void. 2. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. 3. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity. 4. No mining activity should be carried out in-stream channel as per SSMMG, 2016. 5. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage. 6. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA. 7. Project Proponent should submit working plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition. 8. The project proponent shall install solar lights in their project area to minimise the consumption of electricity. 9. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report. 10. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer Expert Agency in this field 11. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent. 12. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation. 13. The project proponent should explore the possibilities of rainwater harvesting in the premises of project area 14. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road. 15. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement. 16. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department. Selection of plants for green belt should be on the basis of pollution removal index. Project prpponent should ensure survival of tree saplings. Mortality should be replaced from time to

22

S. No	EC Conditions
	time. 17. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted. 18. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River. 19. Environment management in according to environmental status and impact of the project. 20. During the school opening and closing time transportation of minerals will be restricted. 21. Pakkamotorable haul road to be maintained by the project proponent. 22. A separate Environmental Management Cell with suitable qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization. 23. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government. 24. Provision for two toilets and hand pumps should be made at mining site. 25. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016. 26. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate. 27. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked. 28. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection. 29. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank. 30. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S. No	EC Conditions
1.1	The Environmental clearance shall be subject to orders of Hon'ble Supreme Court of India, Hon'ble High Courts, NGT and any other Court of Law, from time to time, and as applicable to the project
1.2	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.3	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.4	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific

23

S. No	EC Conditions
	Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. TThe implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area).
1.5	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
1.6	The project proponent shall obtain the necessary permission from the Central Ground Water Authority
1.7	Solid/hazardous waste generated in the mines needs to addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016.
1.8	Permission of power supply to be taken from the concerned authority for meeting power demand of the project site.
1.9	The maximum production or peak production at any given time shall not exceed the limit as prescribed in the EC.
1.10	Validity of EC is as per life of the mine mentioned in EC letter or 30 years as per EIA Notification, 2006 and its amendments therein

2. Air Quality Monitoring And Mitigation Measure.

S. No	EC Conditions
2.1	Adequate ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely particulates, SO2 and NOx. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive receptors in consultation with the State Pollution Control Board. Online ambient air quality monitoring station/stations may also be installed in addition to the regular air monitoring stations as per the requirement and/or in consultation with the SPCB
2.2	The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.
2.3	Transportation of coal, to the extent if permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water sprinkling/rain gun/ Fog cannon /mist sprinkling etc., shall be carried out in critical areas prone to air pollution with higher level of particulate matter all through the coal transport roads, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.
2.4	Major approach roads shall be black topped and properly maintained.

NOTARY ... Advocate ... Panda ... 2018

24

S. No	EC Conditions
2.5	PP to install solar lights along the road used for transportation of coal to avoid the accidents at night and also seek its maintenance.
2.6	The transportation of coal shall be carried out as per the provisions and route proposed in the approved mining plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed that the impact of sound, dust and accidents could be appropriately mitigated.
2.7	Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres.
2.8	Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.
2.9	Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters.
2.10	Adequate number of Fog canon (mist sprayer) shall be installed to reduce the impact of air pollution at dust generating sources with time bound action plan.
2.11	PP should Install Wind breaker/shield arrangement along the railway siding for reducing the dust propagation in upwind direction.
2.12	Post environmental closure third party monitoring by reputed instituted in air quality, water, land & soil etc shall be carried out and analysed with EMP measures at regular interval. A suitable recommendation in this regard, shall be furnished to IRO, MoEF&CC for compliance. The data used for analysis shall be obtained from continuos AQMS, site specific water regime. Also third party shall analyses the implementation of river diversion, meeting to the requirement of project report.

3. Water Quality Monitoring And Mitigation Measures

S. No	EC Conditions
3.1	The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board.
3.2	The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No.J-20012/1/2006-IA.11 (M) dated 27th May, 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.
3.3	Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the

S. No	EC Conditions
	mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO.
3.4	Monitoring of water quality upstream and downstream of river including pons, lakes, tanks shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.
3.5	Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources.
3.6	The project proponent shall not alter major water channels around the site. Appropriate embankment shall be provided along the side of the river/nallah flowing near or adjacent to the mine. The embankment constructed along the river/nallah boundary shall be of suitable dimensions and critical patches shall be strengthened by stone pitching on the river front side, stabilized with plantation so as to withstand the peak water pressure preventing any chance of mine inundation.
3.7	Garland drains (of suitable size, gradient and length) around the critical areas i.e. mine shaft and low lying areas, shall be designed keeping at least 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine sites. The sump capacity shall also provide adequate retention period to allow proper settling of silt material of the surface runoff
3.8	The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly
3.9	Industrial waste water from coal handling plant and mine water shall be properly collected and treated so as to conform to the standards prescribed under the Environment (Protection) Act, 1986 and the Rules made thereunder, and as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluent. Sewage treatment plant of adequate capacity shall be installed for treatment of domestic waste water.
3.10	Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.
3.11	The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations shall be prepared, considering the presence of any river/rivulet/pond/lake etc., with impact of mining activities on it, and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the provisions of the approved Mining Plan/ EIA-EMP submitted to this Ministry and the same should be done with due approval of the concerned State/GoI Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved mining plan and as per the permission of DGMS.
3.12	The project proponent shall take all precautionary measures to ensure reverian/ riparian ecosystem in and around the coal mine upto a distance of 5 km. A revarian /riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government.

26

S. No	EC Conditions
3.13	Domestic water shall be providing to the residents/villages which are coming under the zone of influence of the project due to ground water extraction by installing a RO plant with proper supply line and Taps within 2 years
3.14	No obselete technologies for sewage treatment shall be implemented. Construction of Sewage Treatment Plant with latest technology should be completed within 2 years and treated water shall be reused for plantation. CTE and CTO of STP shall be obtained as per the norms.

4. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
4.1	Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored.
4.2	The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

5. Mining Plan

S. No	EC Conditions
5.1	5- Star Rating is mandatory to obtaine certification as per guidelines of Mininstry of Coal
5.2	Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.
5.3	No change in mining method i.e. UG to OC, calendar programme and scope of work shall be made without obtaining prior approval of the Ministry of Environment, Forests and Climate Change (MoEFCC).
5.4	Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS).
5.5	Underground work place environmental conditions shall be rendered ergonomic and air breathable with adequate illumination in conformance with DGMS standards.
5.6	No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980 and also adhering to The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 read with provisions of Indian Forest Act, 1927.
5.7	Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.

2.7

S. No	EC Conditions
5.8	Tranportation by Railway Siding shall be developed to avoid transportation by Road

6. Land Recalmation

S. No	EC Conditions
6.1	Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change(MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office (RO).
6.2	Post-mining land be rendered usable for agricultural/forestry purposes and shall be handed over to the respective State Government, as specified in the Guidelines for Preparation of Mine Closure Plan, issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments.
6.3	Regular monitoring of subsidence movement on the surface over and around the working areas and its impact on natural drainage pattern, water bodies, vegetation, structure, roads and surroundings shall be continued till movement ceases completely. In case of observation of any high rate of subsidence beyond the limit prescribed, appropriate effective mitigation measures shall be taken to avoid loss of life and materials. Cracks should be effectively plugged in with ballast and clay soil/suitable material.
6.4	Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB.
6.5	A separate team for subsidence monitoring and surface mitigation measures shall be constituted and continuous monitoring & implementation of mitigation measures be carried out.
6.6	Thorough inspection of the mine lease area for any cracks developed at the surface due to mining activities below ground shall be carried out to prevent inrush of water in the mine.
6.7	Native tree species shall be selected and planted over areas affected by subsidence.
6.8	The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.

7. Public Hearing And Human Health Issues

S. No	EC Conditions
7.1	Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored.

28

S. No	EC Conditions
7.2	The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended time to time.
7.3	Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.
7.4	Skill training as per safety norms specified by DGMS shall be provided to all workmen including the outsourcing employees to ensure high safety standards in mines.
7.5	Effective arrangement shall be made to provide and maintain at suitable points conveniently situated, a sufficient supply of drinking water for all the persons employed.
7.6	Implementation of the time bound action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the time bound action plan submitted with budgetary provisions during the public hearing. Land oustees shall be compensated as per the norms laid down in the R&R policy of the company/State Government/Central Government, as applicable.
7.7	The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.II (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.
7.8	PP to conduct need based assessment survey of the area to for in order to decide the activities to be carried under the CSR and to provide detail of the activity carried out with adequate budgetary provision and time bound action plan.
7.9	PP should conduct epidemiology study to (analysis of the distribution, patterns and determinants of health and disease conditions in defined populations).
7.10	Permanent Health care facilities of Hospital should be established within 5 km of project boundary for the local people.
7.11	PP must ensure an emergency action plan during pandemic in order to provide assistance to the nearby villages located within the 10 Km radius buffer zone (If required)
7.12	PP is asked to also identify the rural areas for installation of solar light with its maintenance within the study area of 10 km radius buffer zone with time bound action plan
7.13	PP to take measure for installation of Renewable Energy sources in nearby area falling within 10 km radius

8. Corporate Environment Responsibility

S. No	EC Conditions
8.1	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders.
8.2	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
8.3	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
8.4	Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
8.5	PP should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground. A dedicated team to oversee environment management shall be setup which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis. Any non- compliance or infringement should be reported to the concerned authority

9. Miscellaneous

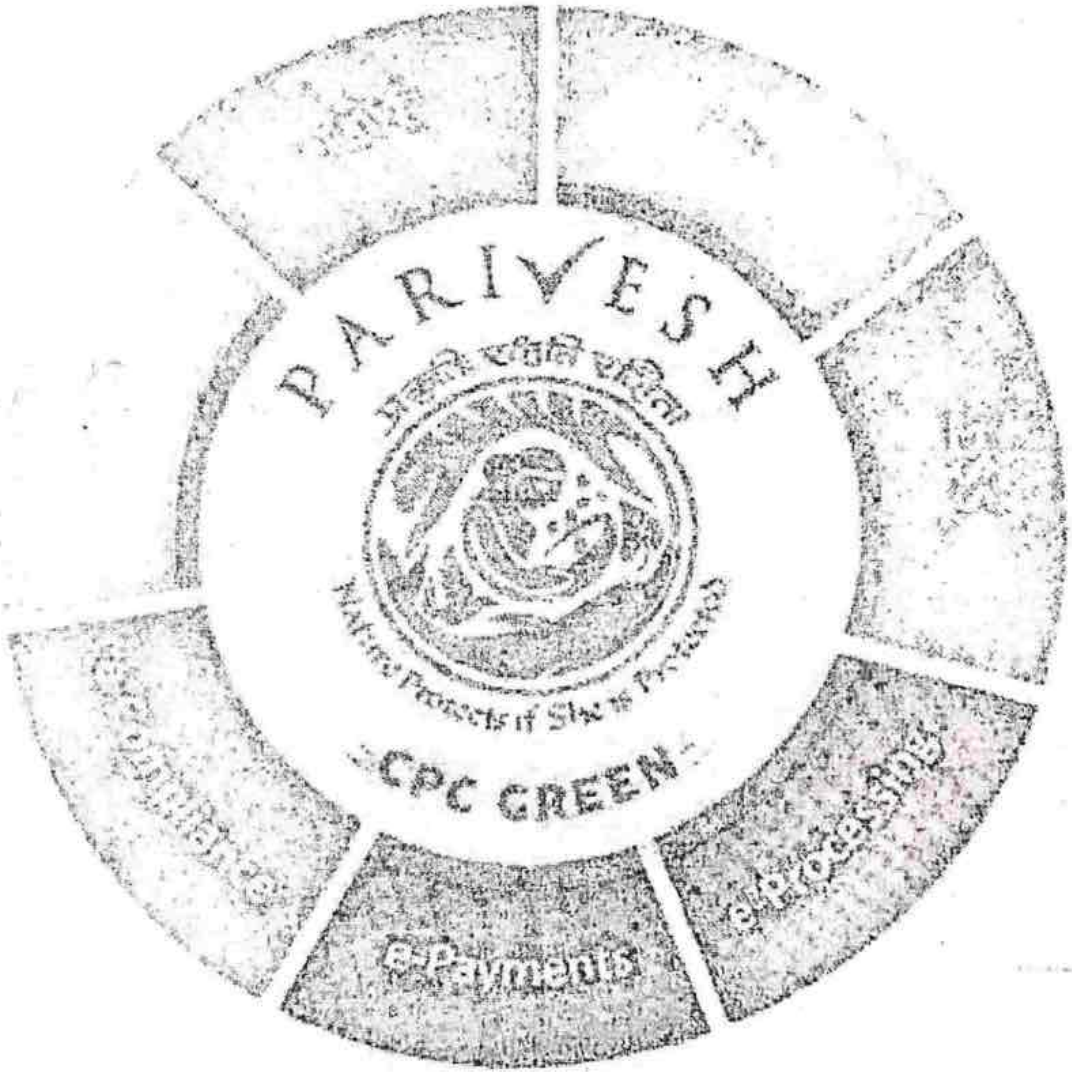
S. No	EC Conditions
9.1	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
9.2	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
9.3	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
9.4	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.

36

S. No	EC Conditions
9.5	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
9.6	The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.
9.7	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
9.8	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
9.9	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
9.10	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
9.11	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
9.12	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
9.13	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
9.14	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
9.15	The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during presentation to the EAC. All the commitments made on the issues raised during public hearing shall also be implemented in letter and spirit.
9.16	Compensation of the land acquired for the project shall be settled as per the R&R Policy. Adequate facility of drinking water, plantation and other social amenities should be provided to established R&R villages.
9.17	Persons of nearby villages shall be given training on livelihood and skill development to make them employable with its proper records.
9.18	The illumination and sound at night at project sites disturb the villages in respect of both human and

(31)

S. No	EC Conditions
	animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours



J. Mishra

82

Annexure- 2

A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis to SEAC on 16-08-2024.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for "Sand/Morrum Mining" at Gata No.-73/1, 73/2, 77/1, 77/7, 89, 101/1, 102/1 Village – Sandi Khadar, Tehsil- Pailani District – Banda, U.P., (Leased Area- 27.0 Ha), M/s New Eureka Mines & Minerals Pvt. Ltd.
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 257/Parya/SEIAA/8081/2023, dated 18/10/2023.
3. The Public Hearing was organized on 06/04/2024. Final EIA report submitted by the project proponent on 27/04/2024.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/470819/2024
2.	File No. allotted by SEIAA, U.P.	8959/8081
3.	Name of Proponent	M/S New Eureka Mines & Minerals Pvt.Ltd. Director Shri Himanshu Meena S/O Shri R.L. Meena
4.	Full correspondence address of proponent	Address- H.I.G. -01, Peptech Town, Chhatarpur (M.P.) & R/o Needad, Harmada Jaipur (Rajasthan)
5.	Name of Project	Sand/ Morrum Mining Project
6.	Project location (Plot/Khasra/Gata No.)	Gata No. 73/1, 73/2, 77/1, 77/7, 89, 101/1, 102/1
7.	Name of Village	Sandi Khadar
8.	Tehsil	Pailani
9.	District	Banda
10.	Name of Minor Mineral	Sand/Morrum
11.	Sanctioned Lease Area (in Ha.)	26.62 Ha.
12.	Max. & Min mrl within lease area	Maximum & Minimum mRL 113 mRL & 110 mRL respectively
13.	Pillar Coordinates (Verified by DMO)	GPS Coordinate of Lease Area – 26.62 Ha.

Pillar	Latitude(N)	Longitude(E)
A	25°42'6.78"N	80°18'44.29"E
B	25°42'41.34"N	80°19'27.78"E
C	25°42'32.10"N	80°19'28.50"E
D	25°42'32.10"N	80°19'32.07"E
E	25°42'4.50"N	80°18'47.00"E

14.	Total Geological Reserves	6,65,000 m^3
15.	Total Mineable Reserves	4,13,685 m^3
16.	Total Proposed Production (in five year)	19,16,335 m^3 for 5 year
17.	Proposed Production/year	3,83,267 m^3 per year
18.	Sanctioned Period of Mine lease	5 years
19.	No. Of workers	Approximately 68 workers
20.	Type of Land	Government Land
21.	Ultimate Depth of Mining	2.2 m as per approved mining plan
22.	Nearest metalled road from site	SH 332 is 12.0 Km away in SE direction.
23.	Water Requirement	

PURPOSE	REQUIREMENT (KLD)
Drinking water	0.78 KLD
Dust suppression	2.43 KLD

33

	Plantation	0.135 KLD
	Others (if any)	-
	Total	3.345 KLD
24. Name of QCI Accredited Consultant with QCI No And period of validity.	Environmental Research and Analysis, Lucknow (U.P) Certificate No. NABET/ EIA/24-27/RA 0341 and valid upto January 21, 2027	
25. Any litigation pending against the project or land in any court	No	
26. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 2056/ Khanij - 30, Banda Issued on 27/06/2023	
27. Details of Lease Area in approved DSR	Letter No 414/Parya/Samanya/2023 dated 07/08/2024 Details of lease given on S.No. 74, Page No. 484	
28. Proposed EMP cost	₹7,65,370/-	
29. Length and breadth of Haul Road	270 m length and 6 m width	
30. No. of Trees to be Planted	135	
31. Monitoring Period	1/10/2023 to 31/12/2023 (Post monsoon Season)	

5. Action Plan as per Ministry's O.M. dated 30/09/2020:

S. N.	Particulars	Estimated Cost	Numbers/ Quantity	Total Cost(Rs)
1	Installation of Solar light on haul road of the village Sandi Khadar, Tehsil Pailani, District Banda, U.P.	Rs. 25,000 per Solar light	Rs. 25,000 × 4 Solar light	1,00,000
2	Health Check-up camps for the local villagers of village Sandi Khadar, Tehsil Pailani, District-anda,U.P.	-	Six monthly	50,000
3	Haul Road Maintenance			40,000
			Total	1,90,000/-

6. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
7. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
8. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
9. There is no litigation pending in any court regarding this project.
10. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Copy, through email, for information and necessary action to –

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Banda.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)**
6. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Annexure-6 (34)

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 28680448

224261/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2024 **Date: 02/12/2024**

To,

M/s

Ms NEW EUREKA MINES AND MINERALS PRIVATE LIMITED
Area 27.0ha, Gata 73/1,73/2,77/1,77/7,89,101/1,102/1

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **Ms NEW EUREKA MINES AND MINERALS PRIVATE LIMITED** located at **Area 27.0ha, Gata 73/1,73/2,77/1,77/7,89,101/1,102/1.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Ms NEW EUREKA MINES AND MINERALS PRIVATE LIMITED **granted for the period from 02/12/2024 to 31/12/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	383267	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 kld	Septic Tank	soak pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.
In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

28

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	Water sprinkling system and Green Belt for controlling dust emission

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

(26)

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

37

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 383267 Cum/Year by opencast and semi mechanized mining in 26.62 Hectare Lease area at Gata No.-73/1, 73/2, 77/1, 77/7, 89, 101/1, 102/1 Village – Sandi, Khadar, Tehsil- Pailani, District – Banda, U.P.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC24B0107UP5242320N dated 08.10.2024 and submit its compliance report to UPPCB.
3. If the lease agreement or Environmental Clearance expires prior to 31-12-2028, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease or Environmental Clearance.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

ATULESH YADAV

Digitally signed by ATULESH YADAV
Date: 2024.12.10 19:30:41 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

(38)

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

ATULESH YADAV Digitally signed by ATULESH YADAV Date: 2024.12.10 19:31:16 +05'30'

Chief Environmental Officer (circle-2)

मिशन LIFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपयें की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रबंधीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर LED का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

AMBAY TRIPATHI Advocate Dist. Banda

J. Nuture

Annexure-7 (39)

महोदय,

मौजा खाड़िखापर परगना व तहसील पैलानी जिला बांदा स्थित गाटा संख्या 77, 89, 101/1, 102/1 आदि में वर्तमान में चालू खनन कार्य मे. पूरेना माइन्स एण्ड मि. सिरवस प्रा० लिमिटेड निदेशक हिमांशु मीणा द्वारा बालू खनन कार्य किया जा रहा है। उक्त बालू खनन क्षेत्र के अन्तर्गत गाटा संख्या 78/1/2, 77/1, 73/2, 77/1, 77/2, 89, 101/1, 102/1 आते हैं तथा उपरोक्त बालू खनन क्षेत्र के अन्तर्गत आने वाले गाटा संख्या मे से गाटा सं० 1024 कि०वा० 0.4300 हे० मे विनोद कुमार पुत्र रामखेलावन व अन्य कुल 13 कृषक दर्ज काश्तकार हैं जिनमे से विनोद कुमार पुत्र रामखेलावन नि० ग्राम लड़ि का अभिभेद लगभग नाम/शपथ पत्र मु० 10.00 स्टाम्प मे लिखा गया है तथा गाटा 102/3 कि०वा० 0.5250 हे० मे दर्ज कृषक रामसेवक पुत्र महावीर नि० ग्राम लड़ी व अन्य कुल 17 कृषक दर्ज काश्तकार हैं जिनमे से रामसेवक पुत्र महावीर नि० ग्राम लड़ी का संयोजन नाम/शपथ पत्र मु० 10.00 स्टाम्प मे लिखा गया है तथा गाटा संख्या 75 कि०वा० 0.3850 हे० मे डेमीहीन पुत्र रघुनाथ नि० ग्राम लड़ी एकल खातेदार के रूप मे दर्ज काश्तकार हैं उक्त कृषक डेमीहीन पुत्र रघुनाथ द्वारा अभिभेद नाम/शपथ पत्र मु० 10.00 स्टाम्प मे लिखवाया है व गाटा संख्या 102/3 कि०वा० 0.5250 हे० मे रमेश चन्द्र पुत्र चुनवाड़ आदि कुल 17 कृषक दर्ज काश्तकार हैं जिनमे रमेश चन्द्र पुत्र चुनवाड़, भैरोनाथ पुत्र शिवपाली रामसेवक पुत्र महावीर आदि द्वारा संयोजन नाम/शपथ पत्र मु० 10.00 के स्टाम्प लिखा गया है।

आपकी सेवा मे सादर प्रेषित है।

8/2/2026

धर्मवीर यादव

लेखपाल क्षेत्र...रसूल.....

तह०-पैलानी, जिला-बांदा

ARJUN TRIPATHI
Advocate

INDIA NON JUDICIAL

Government of Uttar Pradesh

IN-UP80040968546611X

e-Stamp

ACC Name: PURUSHOTTAM OMAR
A.C.C. CODE-UP 14192504
A.C.C. Adress, Banda
Mobile: 7905812051
License No-30/2012
Tehsil And District-Banda

Certificate No.	:	IN-UP80040968546611X
Certificate Issued Date	:	04-Dec-2025 05:18 PM
Account Reference	:	NEWIMPACC (SV)/ up14192504/ BANDA SADAR/ UP-BND
Unique Doc. Reference	:	SUBIN-UPUP14192504566971135636685X
Purchased by	:	NEW EUREKA MINES AND MINRLAS PVT LTD
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	NEW EUREKA MINES AND MINRLAS PVT LTD
Second Party	:	Not Applicable
Stamp Duty Paid By	:	NEW EUREKA MINES AND MINRLAS PVT LTD
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

100 100 100 100 100

सत्यमेव जयते

दिनांक - 20/1/26
गाटा सं० : 90, 91
कुल रकबा - 2.021 है० (11.5 बीघा)
जिसमे - 0.6737 है० (7.7 बिस्वा)
रेपये दर - 3,70,000
कुल रकम - 14,29,500
पारस्परिक सुविधा - 00,000

Please write or type below this line

केशनारायण

शिवनारायण

NOTARY
AMAY TRIPATHI
Advocate
Dist. Banda (U.P.)
18-3-2026

J. Nuhre

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

पट्टा विलेख / किरायानामा

प्रथम पक्ष - ~~भैलाश नाथ, वीरेन्द्र नाथ, श्रीमती रुक्मन / स्व: रामनाथ~~ भैलनाथ, रामनाथ, रामसिंह शिवनारायन सिंह / मयंकलाल
..... निवासी .....
ग्राम- दर्शन पुरवा खोरई तहसील पैलानी जिला (बांदा).....

द्वितीय पक्ष – न्यू यूरेका माइंस एंड मिनरल्स प्राइवेट लिमटेड के आधिकृत प्रतिनिधि प्रवीण सचान कानपुर नगर के निवासी हैं

हम प्रथम पक्ष के नाम एक जमीन जो की मौजा साड़ी तहसील पैलानी जिला बाँदा में स्थित हैं जिसका गाटा संख्या १०,९१.. जिसके हम तनहा मालिक स्वामी हैं और किरायानामा रिहान आदि के सम्पूर्ण आधिकार मुझे प्रथम पक्ष को प्राप्त हैं जो हर प्रकार से ऋणभार से मुक्त व् स्वच्छ हैं जिसे द्वितीय पक्ष किराये से लेना चाहते हैं

1 . प्रथम पक्ष व् दितीय पक्ष निम्न सरायतो से पाबंद होते हुए ये किरायानाम तहरीर कर रहे हैं जो हम दोनों पक्षकारो को स्वीकार हैं |

2 – मेरे खेत की जमीन उबड़ खाबड़ है जिसकी वजह से मैं उसमे खेती नहीं कर पाता हु ,इस वजह से मैं अपनी उक्त जमीन को मुब्लिक 14,24,500...रूपए मैं 11 माह के लिए द्वितीय पक्ष को किराये पर दे रहा हु जिससे मेरे खेत से बालू निकल कर मेरे खेत को समतल करके देगे जिससे मेरा खेत खेती करने योग्य हो जायेगा |

3 - यह की दितीय पक्ष किरायेदार उक्त जमीन मैं कोई भी सिकमी किरायेदार नही

4- हम दोनों पक्षों ने यह किरायानामा दोनों की सहमती से लिख दिया हैं ताकि सनद रहे व् समय पर काम आवे |.

द्वितीय पक्ष

प्रथम पक्ष

शिवनारायन

दिनाँक 20/01/24

NOTARY PUBLIC Advocate

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

IN-UP19841802320595X

Sign Auth -- ओंकार शुक्ला
A C C Name-----
ONKAR SHUKLA
A.C.C Code-UP14314904
A.C.C. Address -Pailani
Mobile-9670633299
License No 20, Pailani 2014
Tehsil Pailani Dist -Banda

Certificate No.	:	IN-UP19841802320595X
Certificate Issued Date	:	01-Nov-2025 12:52 PM
Account Reference	:	NEWIMPACC (SV)/ up14314904/ PAILANI/ UP-BND
Unique Doc. Reference	:	SUBIN-UPUP14314904366397969470419X
Purchased by	:	NEW EUREKA MINES AND MINERALS PVT LTD
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	NEW EUREKA MINES AND MINERALS PVT LTD
Second Party	:	NEW EUREKA MINES AND MINERALS PVT LTD
Stamp Duty Paid By	:	NEW EUREKA MINES AND MINERALS PVT LTD
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

सत्यमेव जयते

₹100

गाटा संख्या - 10213
क्षेत्रफल - 0.5250 है 0.60 बिस्वा
रेट प्रति - 250000/बीघा
कुल रकम - 615000

IN-UP19841802320595X

Please write or type below this line

गाटा संख्या 102/3

1 रमेशचन्द्र
2 बैजनाथ
3 रामबाबू
4 शिवबरन
5 रामेश्वर
6 श्रीमती उ० श्रीरामअवतार

NOTARY
AMRAT TRIPATHI
Advocate
Dist. Banda (U.P.)

J. Mishra

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at...
Any discrepancy...

NEW EUREKA MINES AND MINERALS PVT LTD NEW EUREKA MINES AND MINERALS PVT LTD NEW EUREKA MINES AND MINERALS PVT LTD NEW EUREKA MINES AND MINERALS PVT LTD NEW EUREKA MINES AND MINERALS PVT LTD NEW EUREKA MINES AND MINERALS PVT LTD

5 - हम दोनों पक्षों ने यह किरायानामा दोनों की सहमती से लिख दिया हैं ताकि सनद रहे व् समय पर काम आवे |.

प्रथम पक्ष

नाम मोबाइल नंबर

1 रमेशचन्द्र
2 भोजनाथ
3 रामबाबू
4 विशेषवर
5 रामसेवक
6 प्रेमचन्द्र S.O. रामऔतार

आधार नंबर

NOTARY
AKSHAY TRIPATHI
Advocate
Dist. Basti (U.P.)

J. Mishra

Hindi

Back

उद्धरण खतौनी (अप्रमाणित प्रति)

21/November/2025 01:12:31 PM

जनपद : बाँदा
ग्राम कोड : 217468

तहसील : पैलानी
फसली वर्ष : 1427-1432 (01 जुलाई, 2019 से 30 जून, 2025)

ग्राम : साड़ी खादर
खाता संख्या : 00061

श्रेणी : 1-क/भूमि जो संक्रमणीय भूमिधरों के अधिकार में हो।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/ गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जोत का आधार	(4) वर्ष	(5) गाटा (यूनीक कोड)	(6) गाटे का कुल क्षेत्रफल(हे०)	(7) हिस्से में	(8) क्षेत्रफल में(हे०)	(9) खातेदार द्वारा देय भू-राजस्व
102/3	1) पंकज कुमार / पुत्र जागेश्वर / नि.ग्राम 2) पुष्पेन्द्र कुमार / पुत्र जागेश्वर / नि.ग्राम 3) बैजनाथ / पुत्र शिवपाती / नि. ग्राम 4) मदारी / पुत्र महाबीर / नि.ग्राम 5) रमेशचन्द्र / पुत्र चुनूबाद / नि. ग्राम 6) राजू / पुत्र चुनूबाद / नि. ग्राम 7) रामऔतार / शिवराज / नि.ग्राम 8) रामबाबू ना0उम्र 17 वर्ष / पुत्र जयनरायन सं.बउवा / मां नि. ग्राम 9) रामसेवक / पुत्र महाबीर / नि.ग्राम 10) लखनलाल / पुत्र मदारी / निवासी करिन्दा ठेरा मजरा साड़ी 11) शिवबरन सिंह / पुत्र मदारी / निवासी करिन्दा ठेरा मजरा साड़ी 12) शेर सिंह / पुत्र मदारी / निवासी करिन्दा ठेरा मजरा साड़ी 13) श्रीमती मुंगिया / पत्नी स्व0चुनूबाद / नि. ग्राम	1) अन्य / 2019900711070832 / 26-11-2019 / वरासत	1360फ़ा	102/3 (2174680102100312)	0.5250	1) 1/17 2) 1/17 3) 1/17 4) 1/17 5) 1/17 6) 1/17 7) 1/17 8) 1/17 9) 1/17 10) 1/17 11) 1/17 12) 1/17 13) 1/17 14) 1/17 15) 1/17 16) 1/17 17) 1/17 —	1) 0.0309 2) 0.0309 3) 0.0309 4) 0.0309 5) 0.0309 6) 0.0309 7) 0.0309 8) 0.0309 9) 0.0309 10) 0.0309 11) 0.0309 12) 0.0309 13) 0.0309 14) 0.0309 15) 0.0308	8.21

अप्रमाणित प्रति

श्रेणी : 1-क/भूमि जो संक्रमणीय भूमिधरों के अधिकार में हो।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/ गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जोत का आधार	(4) वर्ष	(5) गाटा (यूनीक कोड)	(6) गाटे का कुल क्षेत्रफल(हे०)	(7) हिस्से में	(8) क्षेत्रफल में(हे०)	(9) खातेदार द्वारा देय भू-राजस्व
	14) श्रीमती विद्यावती / पत्नी स्व0 जागेश्वर / नि.ग्राम 15) श्रीमती सुशीला देवी / पत्नी स्व0 मदारी / निवासी करिन्दा डेरा मजरा साडी 16) सतिनिया / बेवा शिवराज /						16) 0.0308 17) 0.0308	
							0.5250	

भूलेख - खतौनी
राजस्व परिषद, उत्तर प्रदेश

कुल गाटे :	कुल क्षेत्रफल : शून्य दशमलव पांच दो पांच शून्य (हेक्टेयर)	कुल भू-राजस्व : आठ दशमलव दो एक रुपये	कुल ऐरा का क्षेत्रफल : शून्य दशमलव पांच दो पांच शून्य (हेक्टेयर)
एक			

नामान्तरण / परिवर्तन का विवरण	खारिज किया गया			दर्ज किया गया		
(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम (पदनाम) / डिजिटल हस्ताक्षर दिनांक	(11) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(12) गाटे का खसरा नम्बर / यूनीक कोड	(13) क्षेत्रफल(हे०)	(14) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल(हे०)
1) अन्य / 2019900711070832 / 26-11-2019 / वरासत / Ram Kishor (REVENUE INSPECTOR OFFICEE)/ 03-03-2023	1.1) मदारी/पुत्र महाबीर/नि.ग्राम (: 0.0000)	102/3 (2174680102100312)	1.1) 0.0000	1.1) श्रीमती सुशीला देवी / पत्नी स्व0 मदारी / निवासी करिन्दा डेरा मजरा साडी 1.2) शेर सिंह / पुत्र मदारी / निवासी करिन्दा डेरा मजरा साडी 1.3) शिवचरन सिंह / पुत्र मदारी / निवासी	102/3 (2174680102100312)	1.1) 0.0000 1.2) 0.0000 1.3) 0.0000 1.4) 0.0000 1.5) 0.0000

प्रमाणित प्रति

करिन्दा डेरा मजरा साडी

1.4) लखनलाल / पुत्र मदारी / निवासी करिन्दा डेरा मजरा साडी

1.5) संदीपपाल / पुत्र मदारी / निवासी करिन्दा डेरा मजरा साडी

(17) भूमि के सम्बन्ध में विचाराधीन राजस्व वाद की कम्प्यूटरीकृत संख्या

(18) बंधक/बंधक-मुक्त होने की स्थिति

(18.1) बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक))

(18.2) बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक-मुक्त का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(19) अभ्युक्ति :

1) आदेश 1430 फ. शाखा प्रब. आर्यावर्त बैंक शाखा खपटिहाकलाँ बांदा के बंधक पत्र के अनुसार रामऔतार पुत्र शिवराज के हिस्से की भूमि ग्राम साडीबागर की भूमि के साथ मु. 1,63,000/- रु. मे बंधक की जाती है। ह.आर.के. 23.01.2023 (डिजिटल हस्ताक्षर : BABU LAL (REVENUE INSPECTOR) / 24-01-2023)

2) आदेश 1423फ0-श्रीमान शाखा प्रबं0इला0यू0पी0ग्रा0बैंकशाखाखपटिहाकला (बांदा) के बंधक पत्र केअनुसार खातेदारबैजनाथ पुत्र शिवपाली नि0ग्राम के खाता सं0-56पर अंकित अपने हिस्से की भूमि मु0-3,66,000/-रु0मे बंधक की जाती है।ह.आर0के014.01.2016 (डिजिटल हस्ताक्षर : BABU LAL (REVENUE INSPECTOR) / 28-01-2020)

3) आदेश 1425फ0-श्रीमान शाखा प्रबंधक इलाहाबाद यू0पी0ग्रामीण बैंक शाखा खपटिहाकला (बांदा) के बंधक पत्र दिनांक -23.03.2018 के अनुसार खातेदार रमेश चन्द्र पुत्र चुनूबाद निवासी साडी के खाता सं0 56 पर अंकित अपने हिस्से की भूमि मु0- 116000.00 रु0 मे बंधक की जाती है। ह.आर0के0 02.04.2018ई0। (डिजिटल हस्ताक्षर : BABU LAL (REVENUE INSPECTOR) / 28-01-2020)

4) आदेश 1429फ0- श्रीमान शाखा प्रबंधक आर्यावर्त बैंक शाखा खपटिहाकला (बांदा) के बंधक पत्र के अनुसार खातेदार - रामसेवक पुत्र महाबीर निवासी साडी के खाता सं0 61 गाटा सं0 103 पर अंकित अपने हिस्से की भूमि मु0 - 45000.00 रु0 मे बंधक की जाती है। कार्या0 रजि0 क्र0 - 873/9 पर दर्ज । ह.आर0के0 - 29.04.2022ई0। (डिजिटल हस्ताक्षर : BABU LAL (REVENUE INSPECTOR) / 29-04-2022

पूर्व आदेशों का विवरण :

1) आदेश 1427फ0- श्रीमान रा0नि0 खपटिहाकला प्रपत्र आर0सी0- 9(ख) / वाद सं0 20199007110708 32 / दिनांक -26.11.2019ई1 के अनुसार मृतक मदारी पुत्र महावीर निवासी ग्राम के स्थान पर वारिस श्रीमती सुशीला देवी पत्नी स्व0 मदारी व शेर सिंह व शिवचरन सिंह व लखनलाल व संदीपपाल पुत्रगण मदारी निवासी करिन्दा डेरा मजरा साडी का नाम खाता सं0 61 पर प्रत्येक वारिस का अज्ञात अंश निर्धारित करते हुये वरासतन अंकित हो। ह.आर0के0- 07.02.2020ई0।

कृपया उक्त खसरे की प्रस्थिति (भूखंड (गाटा) के वाद ग्रस्त /विक्रय /भू-नक्शा /नामांतरण बही) हेतु खसरा संख्या पर क्लिक करें।

Disclaimer: उक्त आँकडे मात्र अवलोकनार्थ हैं, उक्त विवरण अद्यतन है, तहसील कम्प्यूटर केन्द्र एवम सी.एस.सी/लोकवाणी केन्द्र से उद्धरण की प्रमाणित प्रति प्राप्त की जा सकती है।

Above content is for information. The information provided online is updated and no physical visit is required. For Certified copy, apply through e-district portal/CSC/Tehsil Computer Centre.

Software Powered By: National Informatics Center, Uttar Pradesh State Unit, Lucknow.

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

IN-UP41541189907107Y

A.C.C.Name-RAMASHANKER
A.C.C. Code-UP14257004
A.C.C. Address-Tehsil, Banda
Mobile-9475591031
License No-16/2019
Tehsil And District-Banda

Certificate No.	:	IN-UP41541189907107Y
Certificate Issued Date	:	08-Jan-2026 03:56 PM
Account Reference	:	NEWIMPACC (SV)/ up14257004/ BANDA SADAR/ UP-BND
Unique Doc. Reference	:	SUBIN-UPUP14257004793605753908 72Y
Purchased by	:	DEVIDEEN SO LT RAGUNTHA
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	NEW EUREKA MINES AND MINERALS PVT LTD
Second Party	:	DEVIDEEN SO LT RAGUNTHA
Stamp Duty Paid By	:	DEVIDEEN SO LT RAGUNTHA
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

NOTARY K.P. AWASTHI Advocate H.Q.-BANDA (U.P.) Valid upto 21/10/2027 OF U.P. INDIA

K.P. AWASTHI Advocate H.Q.-BANDA (U.P.) Valid upto 21/10/2027 GOVT. OF U.P. INDIA

Please write or type below this line

शपथपत्र / समझौता पत्र

समक्षः— सक्षम अधिकारी

शपथपत्र मिनजानिब देवीदीन पुत्र रगुन्धा, निवासी साडी अमान डेरा, ग्राम पंचायत साडी, थाना पैलानी, जिला बाँदा हस्व जैल है :—

शपथकर्ता शपथपूर्वक निम्नलिखित कथन करता है :—

1. यह कि आज दिनांक 08—01—2026 को शपथकर्ता ने न्यू यूरेका माईन्स एण्ड मिनरल्स प्राइवेट लिमिटेड के संचालक हिमांशु मीणा से अपनी निजी भूमि गाटा सं0—75 में अवैध मोरम खनन के अनुतोष/मुआवजा धनराशि रू0 एक लाख मात्र/- को प्राप्त कर लिया है।

2. यह कि शपथकर्ता उक्त मामले पर किसी प्रकार की कार्यवही नहीं चाहता है न ही करेगा।

3. यह कि शपथपत्र की धारा—01 लगायत 02 मेरे निजी ज्ञान व संज्ञान में सही व सच है।

NOTARY K.P. AWASTHI Advocate H.Q.-BANDA (U.P.) Valid upto 21/10/2027

स्थान—बाँदा

दिनांक—

6/200 SWORN BEFORE ME K.P. AWASTHI NOTARY BANDA

देवीदीन

शपथकर्ता

Statutory Mandate:
1. The authenticity of this Stamp certificate should be verified at www.shcilestamp.com or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

IN-UP41544932340760Y

A.C.C. Name-RAMASHANKER
A.C.C. Code-UP14257004
A.C.C. Address-Tehsil, Banda
Mobile-9475591031
License No-16/2018
Tehsil And District-Banda

Certificate No.	:	IN-UP41544932340760Y
Certificate Issued Date	:	08-Jan-2026 03:57 PM
Account Reference	:	NEWIMPACC (SV)/ up14257004/ BANDA SADAR/ UP-BND
Unique Doc. Reference	:	SUBIN-UPUP14257004793443886619291
Purchased by	:	RAM SEVAK SO LT MAHAVEER
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	NEW EUREKA MINES AND MINERALS PVT LTD
Second Party	:	RAM SEVAK SO LT MAHAVEER
Stamp Duty Paid By	:	RAM SEVAK SO LT MAHAVEER
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

K.P. AWASTHI Advocate H.Q. BANDA (U.P.) Valid upto 21/10/2027 GOVT. OF U.P. INDIA

NOTARIAL U.P. INDIA

Please write or type below this line

शपथपत्र

समक्षः— सक्षम अधिकारी

शपथपत्र मिनजानिब रामसेवक पुत्र महावीर, निवासी कारिन्दा डेरा, ग्राम पंचायत साडी, थाना पैलानी, जिला बॉदा हस्व जैल है :—

शपथकर्ता शपथपूर्वक निम्नलिखित कथन करता है :—

यह कि दिनांक 02—12—2025 को मेरे द्वारा जिलाधिकारी बॉदा के समक्ष व आई0जी0आर0एस0 संन्दर्भ सं0—40017025025420 किया गया था जिसमें शपथकर्ता ने अपनी निजी भूमि गाटा सं0—102 साडी बांगर में अवैध मोरम खनन की बात लिखी थी।

SWORN BEFORE ME

K P AWASTHI NOTARY

रामसेवक

J. Mishra

NOTARY K.P AWASTHI Advocate H.Q. BANDA (U.P.) Valid upto 21/10/2027

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

2. यह कि शपथकर्ता न्यू यूरेका माईन्स एण्ड मिनरल्स प्राइवेट लिमिटेड का संचालक हिमांशु मीणा मेरे गॉव में खण्ड 77 चला रहे है।

3. यह कि शपथकर्ता की आज दिनांक 08–01–2026 दिन गुरूवार को खदान संचालक से रूपये 50,000/– नकद प्राप्त कर लिया है हमें निकट भविष्य में इस मामले पर किसी प्रकार की कार्यवाही नहीं करूँगा और न ही किसी विवाद को प्रशासन के समक्ष ले जाऊँगा।

4. यह कि शपथपत्र की धारा–01 लगायत 03 मेरे निजी ज्ञान व संज्ञान में सही व सच है।

स्थान–बॉदा

दिनांक–

शपथकर्ता

Identified
9/1/26

NOTARY
K.P. AWASTHI
Advocate
H.O.-BANDA (U.P.)
Valid upto 21/10/2027
NOTARY GOVT. OF U.P. INDIA

6/201
SWORN
BEFORE ME
K.P. AWASTHI
NOTARY BANDA
09/01/2026

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

IN-UP41543164554213Y

A.C.C. Name-RAMASHANKER
A.C.C. Code-UP14257004
A.C.C. Address-Tehsil, Banda
Mobile-9476591031
License No-10/2019
Tehsil And District-Banda

Certificate No.	:	IN-UP41543164554213Y
Certificate Issued Date	:	08-Jan-2026 03:57 PM
Account Reference	:	NEWIMPACC (SV)/ up14257004/ BANDA SADAR/ UP-BND
Unique Doc. Reference	:	SUBIN-UPUP14257004793551333997 85Y
Purchased by	:	VINOD SO LT RAM KHILAWAN
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	NEW EUREKA MINES AND MINERALS PVT LTD
Second Party	:	VINOD SO LT RAM KHILAWAN
Stamp Duty Paid By	:	VINOD SO LT RAM KHILAWAN
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

K.P. AWASTHI Advocate H.O. BANDA (U.P.) Valid upto 21/10/2028 GOVT. OF U.P. INDIA

Please write or type below this line

शपथपत्र/समझौता पत्र

समक्षः— सक्षम अधिकारी

शपथपत्र मिनजानिब विनोद पुत्र. रामखिलावन, निवासी अमान डेरा, ग्राम पंचायत साडी, थाना पैलानी, जिला बाँदा हस्व जैल है :—

शपथकर्ता शपथपूर्वक निम्नलिखित कथन करता है :—

1. यह कि आज दिनांक 08–01–2026 को शपथकर्ता ने न्यू यूरेका माईन्स एण्ड मिनरल्स प्राइवेट लिमिटेड के संचालक हिमांशु मीणा से अपनी निजी भूमि गाटा सं0–102/4 में अवैध मोरम खनन के अनुतोष/मुआवजा धनराशि रू0 50,000/- पचास हजार को प्राप्त कर लिया है।
2. यह कि शपथकर्ता उक्त मामले पर किसी प्रकार की कार्यवही नहीं चाहता है न ही करेगा।
3. यह कि शपथपत्र की धारा–01 लगायत 02 मेरे निजी ज्ञान व संज्ञान में सही व सच है।

NOTARY ATUL TRIPATHI Advocate Distt. Banda (U.P.)

स्थान–बाँदा
दिनांक– 6/1/26

SWORN BEFORE ME
K P AWASTHI
NOTARY BANDA

विनोद
शपथकर्ता

J. Nelwa

NOTARY K.P. AWASTHI Advocate H.O. BANDA (U.P.) Valid upto 21/10/2028

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.

9/1/26

Annexure-B 46

कार्यालय जिलाधिकारी, बाँदा।
(खनिज अनुभाग)

पत्रांक :4383 /खनिज–30, बाँदा

दिनांक : दिसम्बर 30, 2024

नोटिस

न्यू यूरेका माइन्स एण्ड मिनरल्स प्रा0लि0
पता–एच.आई.जी.–01, पेपटेक टाउन, छतरपुर (म0प्र0)
निदेशक श्री हिमांशु मीणा पुत्र श्री आर0एल0 मीणा
निवासी–नीदड, हर्माडा जयपुर (राजस्थान)

आपके पक्ष में जनपद बाँदा की तहसील पैलानी स्थित ग्राम–साड़ीखादर के गाटा सं0–73/1, 73/2, 77/1, 77/7, 89, 101/1 व 102/1 कुल रकबा 26.62 हे0 भूक्षेत्र में बालू/मोरम का खनन पट्टा दिनांक 11.12.2024 से 10.12.2029 तक स्वीकृत/निष्पादित है। उक्त खनन पट्टा क्षेत्र की संयुक्त जांच/माप खान निरीक्षक बाँदा, खान अधिकारी बाँदा, पुलिस क्षेत्राधिकारी सदर, डिप्टी कलेक्टर बाँदा व अपर जिलाधिकारी न्यायिक बाँदा द्वारा दिनांक 26.12.2024 को की गयी।

प्राप्त संयुक्त जांच आख्या दिनांक 26.12.2024 (छायाप्रति संलग्न) के अनुसार निम्नवत अनियमिततायें पायी गयी :–

"3. जांच के समय यह पाया गया कि खनन क्षेत्र में उपखनिज बालू/मोरम का खनन कार्य करने से बने गढडे में पानी आ गया है। पानी आ जाने के उपरान्त पट्टाधारक द्वारा उक्त स्थान पर बालू/मोरम का खनन कार्य नही किया जा रहा है। साथ ही खनन कार्य से निर्मित गडढे की गहराई नापने के लिये एक व्यक्ति को लकड़ी लेकर गडढे में उतारा गया, जिससे यह प्रतीत हुआ कि उक्त गडढो में पानी की गहराई औसतन 0.50 मीटर है।

4. पट्टाधारक न्यू यूरेका माइन्स एण्ड मिनरल्स प्रा0लि0 निदेशक श्री हिमांशु मीणा के पक्ष में स्वीकृत खनन क्षेत्र का निर्धारित जियाकोआर्डिनेट्स के द्वारा तैयार की गयी KML फाइल के माध्यम से पट्टाधारक द्वारा किये जा रहे खनन की जांच की गयी, जांच में पाया गया कि पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र के बाहर 01 पिट् का निर्माण कर खनन/परिवहन कार्य किया गया है। उक्त पिट् का जियोकोआर्डिनेट्स हैण्ड हेल्ड जी0पी0एस0 मशीन द्वारा लिया गया, जिसका विवरण निम्नवत है :–

पिट्स की संख्या	बिन्दु	अक्षांश (Latitude)	देशांतर (Longitude)	पिट्स का क्षेत्रफल वर्गमीटर में	औ0 गहराई (मी0 में)	मात्रा (घन मी0 में)
1	2	3	4	5	6	7
01	A	25°42'22.46"N	80°19'2.70"E	3211	0.50	1605.50
	B	25°42'21.96"N	80°19'3.29"E			
	C	25°42'18.10"N	80°18'58.45"E			
	D	25°42'18.51"N	80°18'58.23"E			
					कुल योग :–	1605.50

इस प्रकार पट्टाधारक द्वारा अपने स्वीकृत खनन पट्टा क्षेत्र से बाहर कुल 1605.50 घन मी0 बालू/मोरम का अवैध खनन/परिवहन का कार्य किया गया है, जिससे हुई राजस्व की क्षति वसूली योग्य है।"

आपका उक्त कृत्य खान एवं खनिज (विकास एवं विनियमन) अधिनियम–1957, उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियमो में दी गयी व्यवस्था एवं खनन पट्टा विलेख की शर्तो का स्पष्ट उल्लंघन है।

इस प्रकार आप द्वारा स्वीकृत पट्टा क्षेत्र से बाहर 1605.50 घन मी0 बालू/मोरम का अवैध खनन/परिवहन किये जाने से रायल्टी के रूप में रू0 2,40,825/– व खनिज मूल्य के रूप में रू0 12,04,125/– कुल रू0 14,44,950/– (रूपये चौदह लाख चौवालिस हजार नौ सौ पचास मात्र) राजस्व की क्षति परिलक्षित होती है।

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध में अपना साक्ष्य सहित लिखित स्पष्टीकरण एक सप्ताह के अन्दर प्रस्तुत करना सुनिश्चित करें। निर्धारित अवधि में आप द्वारा स्पष्टीकरण प्रस्तुत नही किया जाता है तो यह माना जायेगा कि उक्त के सम्बन्ध में आपको कुछ नही कहना है, तदनुसार एक पक्षीय रूप से नियमानुसार अग्रेतर आवश्यक कार्यवाही प्रारम्भ की जायेगी, जिसके लिये आप स्वयं उत्तरदायी होगे।

संलग्नक : जांच आख्या की प्रति।

जिलाधिकारी,
बाँदा।

Annexure-9 (41)

कार्यालय जिलाधिकारी, बाँदा।
(खनिज अनुभाग)

पत्रांक :5239/खनिज–30, बाँदा दिनांक : मार्च 21 2025

नोटिस

न्यू यूरेका माइन्स एण्ड मिनरल्स प्रा0लि0
पता–एच.आई.जी.–01, पेपटेक टाउन, छतरपुर (म0प्र0)
निदेशक श्री हिमांशु मीणा पुत्र श्री आर0एल0 मीणा
निवासी–नीदड, हर्मादा जयपुर (राजस्थान)

आपके पक्ष में जनपद बाँदा की तहसील पैलानी स्थित ग्राम–साड़ीखादर के गाटा सं0–73/1, 73/2, 77/1, 77/7, 89, 101/1 व 102/1 कुल रकबा 26.62 हे0 भूक्षेत्र में बालू/मोरम का खनन पट्टा दिनांक 11.12.2024 से 10.12.2029 तक स्वीकृत/निष्पादित है। उक्त खनन पट्टा क्षेत्र की संयुक्त जांच/माप खान निरीक्षक बाँदा, तहसीलदार पैलानी व उपजिलाधिकारी पैलानी द्वारा दिनांक–18.03.2025 को की गयी।

प्राप्त संयुक्त जांच आख्या दिनांक 20.03.2025 (छायाप्रति संलग्न) के अनुसार निम्नवत अनियमिततायें पायी गयी :–

"3. पट्टाधारक न्यू यूरेका माइन्स एण्ड मिनरल्स प्रा0लि0 निदेशक श्री हिमांशु मीणा के पक्ष में स्वीकृत खनन क्षेत्र का निर्धारित जियाकोआर्डिनेट्स के द्वारा तैयार की गयी KML फाइल के माध्यम से पट्टाधारक द्वारा किये जा रहे खनन की जांच की गयी, जांच में पाया गया कि पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र के बाहर 04 पिट् का निर्माण कर खनन/परिवहन कार्य किया गया है। उक्त पिट् का जियोकोआर्डिनेट्स हैण्ड हेल्ड जी0पी0एस0 मशीन द्वारा लिया गया, जिसका विवरण निम्नवत है :–

पिट्स की संख्या	बिन्दु	अक्षांश (Latitude)	देशांतर (Longitude)	पिट्स का क्षेत्रफल वर्गमीटर में	औ0 गहराई (मी0 में)	मात्रा (घन मी0 में)
1	2	3	4	5	6	7
01	A	25°42'30.96"N	80°19'14.66"E	1611	1.25	2013.75
	B	25°42'31.45"N	80°19'15.28"E			
	C	25°42'32.96"N	80°19'15.43"E			
	D	25°42'31.95"N	80°19'13.59"E			
02	A	25°42'27.84"N	80°19'6.64"E	637	0.50	318.50
	B	25°42'27.41"N	80°19'6.89"E			
	C	25°42'28.80"N	80°19'7.98"E			
	D	25°42'28.44"N	80°19'8.20"E			
03	A	25°42'14.00"N	80°18'53.31"E	2114	1.00	2114.00
	B	25°42'14.67"N	80°18'52.27"E			
	C	25°42'16.19"N	80°18'54.19"E			
	D	25°42'15.24"N	80°18'54.79"E			
04	A	25°42'9.15"N	80°18'47.24"E	930	1.00	930.00
	B	25°42'9.76"N	80°18'48.01"E			
	C	25°42'10.58"N	80°18'47.72"E			
	D	25°42'9.76"N	80°18'46.51"E			
					कुल योग :–	5376.25

इस प्रकार पट्टाधारक द्वारा अपने स्वीकृत अनुज्ञा क्षेत्र से बाहर कुल 5376.25 घन मी0 बालू/मोरम का अवैध खनन/परिवहन का कार्य किया गया है, जो उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–3, 58, 72 तथा खान एवं खनिज (विकास एवं विनियमन) अधिनियम–1957 की धारा–4 व 21 का उल्लंघन है।"

–2–

42

(2)

इस प्रकार आप द्वारा स्वीकृत पट्टा क्षेत्र से बाहर कुल 5378.25 घन मी0 बालू/मोरम का अवैध खनन/परिवहन किये जाने से रायल्टी के रूप में रू0 8,06,737.50 व खनिज मूल्य के रूप में रू0 40,32,187.50 कुल रू0 48,38,825/– राजस्व की क्षति परिलक्षित होती है, साथ ही खनन पट्टा विलेख की शर्तो का स्पष्ट उल्लंघन है।

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध में अपना लिखित स्पष्टीकरण 30 दिवस के अन्दर प्रस्तुत करना सुनिश्चित करें, कि किन परिस्थितियों में आप के द्वारा उक्त कृत्य किया गया। निर्धारित अवधि में आप द्वारा स्पष्टीकरण प्रस्तुत नही किया जाता है तो यह माना जायेगा कि उक्त के सम्बन्ध में आपको कुछ नही कहना है, तद्नुसार एक पक्षीय रूप से नियमानुसार अग्रेतर आवश्यक कार्यवाही प्रारम्भ की जायेगी, जिसके लिये आप स्वयं उत्तरदायी होगे।

संलग्नक : जांच आख्या की प्रति।

J. Mishra
21/03/2025
जिलाधिकारी,
बाँदा।

NOTARY
AMAV TRIPATHI
Advocate
Dist. Banda (U.P.)

J. Mishra

Annexure-10 (43)

कार्यालय जिलाधिकारी, बाँदा।
(खनिज अनुभाग)

पत्रांक :514 /खनिज–30, बाँदा

दिनांक : अप्रैल 29 ,2025

नोटिस

न्यू यूरेका माइन्स एण्ड मिनरल्स प्रा0लि0
पता–एच.आई.जी.–01, पेपटेक टाउन, छतरपुर (म0प्र0)
निदेशक श्री हिमांशु मीणा पुत्र श्री आर0एल0 मीणा
निवासी–नीदड, हर्मादा जयपुर (राजस्थान)

आपके पक्ष में जनपद बाँदा की तहसील पैलानी स्थित ग्राम–साड़ीखादर के गाटा सं0–73/1, 73/2, 77/1, 77/7, 89, 101/1 व 102/1 कुल रकबा 26.62 हे0 भूक्षेत्र में बालू/मोरम का खनन पट्टा दिनांक 11.12.2024 से 10.12.2029 तक स्वीकृत/निष्पादित है। उक्त खनन पट्टा क्षेत्र की संयुक्त जांच/माप खान निरीक्षक बाँदा, तहसीलदार पैलानी, खान अधिकारी बाँदा व उपजिलाधिकारी पैलानी द्वारा दिनांक 21/22.04.2025 को की गयी।

प्राप्त संयुक्त जांच आख्या संख्या–448/खनिज–30, बांदा दिनांक 26.04.2025 (छायाप्रति संलग्न) के अनुसार निम्नवत अनियमिततायें पायी गयी :–

"3. पट्टाधारक न्यू यूरेका माइन्स एण्ड मिनरल्स प्रा0लि0 निदेशक श्री हिमांशु मीणा के पक्ष में स्वीकृत खनन क्षेत्र का निर्धारित जियाकोआर्डिनेट्स के द्वारा तैयार की गयी KML फाइल के माध्यम से पट्टाधारक द्वारा किये जा रहे खनन की जांच की गयी, जांच में पाया गया कि पट्टाधारक द्वारा अपने स्वीकृत खनन क्षेत्र के अन्दर 08 पिट् व स्वीकृत खनन क्षेत्र के बाहर 01 पिट् का निर्माण कर खनन/परिवहन का कार्य किया गया है, जिसमें से पिट् सं0–7 में ओवरबर्डन (मिट्टी) 04 से 05 मीटर हटाते हुये पट्टाधारक द्वारा बालू/मोरम का खनन कर परिवहन का कार्य किया गया है। उक्त पिट् का जियोकोआर्डिनेट्स हैण्ड हेल्ड जी0पी0एस0 मशीन द्वारा लिया गया, जिसका विवरण निम्नवत है :–

पिट्स की संख्या	बिन्दु	अक्षांश (Latitude)	देशांतर (Longitude)	पिट्स का क्षेत्रफल वर्गमीटर में	औ0 गहराई (मी0 में)	मात्रा (घन मी0 में)
1	2	3	4	5	6	7
01	A	25°42'32.31"N	80°19'27.83"E	1312	1.75	2296.00
	B	25°42'33.20"N	80°19'27.77"E			
	C	25°42'33.11"N	80°19'26.36"E			
	D	25°42'32.76"N	80°19'25.37"E			
	E	25°42'32.46"N	80°19'25.99"E			
02	A	25°42'31.75"N	80°19'25.66"E	1152	1.50	1728.00
	B	25°42'30.73"N	80°19'25.95"E			
	C	25°42'31.11"N	80°19'27.49"E			
	D	25°42'31.79"N	80°19'27.12"E			
03	A	25°42'31.73"N	80°19'25.05"E	24383	1.00	24383.00
	B	25°42'31.03"N	80°19'24.99"E			
	C	25°42'30.27"N	80°19'22.20"E			
	D	25°42'29.70"N	80°19'19.51"E			
	E	25°42'28.90"N	80°19'15.87"E			
	F	25°42'27.36"N	80°19'13.20"E			
	G	25°42'25.18"N	80°19'10.14"E			
	H	25°42'26.39"N	80°19'9.03"E			
	I	25°42'30.55"N	80°19'14.25"E			
	J	25°42'30.79"N	80°19'15.78"E			
	K	25°42'31.84"N	80°19'22.07"E			

–2–

(44)

(2)

04	A	25°42'29.25"N	80°19'19.25"E	5125	1.50	7687.50
	B	25°42'28.41"N	80°19'15.87"E			
	C	25°42'26.26"N	80°19'12.23"E			
	D	25°42'25.31"N	80°19'13.06"E			
	E	25°42'27.74"N	80°19'16.42"E			
	F	25°42'28.81"N	80°19'18.56"E			
05	A	25°42'26.04"N	80°19'11.90"E	12847	1.50	19270.50
	B	25°42'20.97"N	80°19'5.27"E			
	C	25°42'19.20"N	80°19'5.31"E			
	D	25°42'21.01"N	80°19'7.60"E			
	E	25°42'24.45"N	80°19'13.47"E			
06	A	25°42'24.94"N	80°19'9.81"E	7437	1.25	9296.25
	B	25°42'26.19"N	80°19'8.81"E			
	C	25°42'23.75"N	80°19'5.65"E			
	D	25°42'22.31"N	80°19'4.78"E			
	E	25°42'21.28"N	80°19'5.03"E			
07	A	25°42'24.17"N	80°19'13.79"E	11754	5.50	64647.00
	B	25°42'22.38"N	80°19'15.35"E			
	C	25°42'19.45"N	80°19'10.63"E			
	D	25°42'20.09"N	80°19'9.37"E			
	E	25°42'21.50"N	80°19'9.36"E			
08	A	25°42'18.97"N	80°19'4.08"E	19952	1.25	24940.00
	B	25°42'19.89"N	80°19'4.15"E			
	C	25°42'20.93"N	80°19'3.34"E			
	D	25°42'20.86"N	80°19'2.04"E			
	E	25°42'14.21"N	80°18'53.66"E			
	F	25°42'13.35"N	80°18'54.39"E			
	G	25°42'16.88"N	80°19'0.70"E			
					कुल योग :–	154248.25

पट्टाधारक द्वारा अपने खनन क्षेत्र हेतु विभागीय पोर्टल upmines.upsdc.gov.in पर उपलब्ध रिपोर्ट के अनुसार खनन पट्टा प्रारम्भ से जांच दिनांक 22.04.2025 तक कुल 1,49,613 घनमीटर की परिवहन हेतु कुल मात्रा का ई0एम0एम0–11 जनित किया गया है। पट्टाधारक द्वारा अपने पट्टा क्षेत्र से (154248.25 – 149613) = 4635.25 घन मी0 बालू/मोरम का अतिरिक्त खनन/परिवहन किया गया है।

जांच के क्रम में स्वीकृत खनन क्षेत्र के बाहर 01 पिट् का निर्माण कर बालू/मोरम का खनन कर परिवहन का कार्य किया गया है, उक्त पिट् का जियोकोआर्डिनेट्स हैण्ड हेल्ड जी0पी0एस0 मशीन द्वारा लिया गया, जिसका विवरण निम्नवत है :–

पिट्स की संख्या	बिन्दु	अक्षांश (Latitude)	देशांतर (Longitude)	पिट्स का क्षेत्रफल वर्गमीटर में	औ0 गहराई (मी0 में)	मात्रा (घन मी0 में)
1	2	3	4	5	6	7
01	A	25°42'30.93"N	80°19'14.66"E	6599	0.50	3299.50
	B	25°42'29.99"N	80°19'11.92"E			
	C	25°42'28.35"N	80°19'9.58"E			
	D	25°42'26.43"N	80°19'7.90"E			
	E	25°42'24.05"N	80°19'6.03"E			
					कुल योग :–	3299.50

उक्त अवैध खनन कि जांच में यह तथ्य प्रकाश में आया कि जांच आख्या दिनांक 20.03.2025 जिसमें 5376.25 घन मी0 का अवैध खनन पाया गया था, उक्त अवैध खनन जिसमें पिट् सं0–01 में 2013.75 घन मी0 तथा पिट् सं0–02 में 318.50 घन मी0 कुल 2332.25 घन मी0 का अवैध खनन पाया गया था, वर्तमान में उक्त दोनो पिट् को मिला कर (पिट् सं0–01 व 02) कुल 3299.50 घन मी0 मोरम का अवैध खनन किया गया है। अतः दिनांक 20.03.2025 में पाये गये अवैध खनन को वर्तमान में किये गये अवैध खनन से घटाने पर (3299.50 – 2332.25) 967.25 घन मी0 अवशेष बचता है।

J. Nuwa

45

(3)

इस प्रकार पट्टेधारक द्वारा अपने पट्टा क्षेत्र के अन्दर 4635.25 घन मी0 का अतिरिक्त खनन व अपने पट्टा क्षेत्र के बाहर 967.25 घन मी0 का अवैध खनन किया गया है।"

आपका उक्त कृत्य खान एवं खनिज (विकास एवं विनियमन) अधिनियम–1957, उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियमो में दी गयी व्यवस्था एवं खनन पट्टा विलेख की शर्तो का स्पष्ट उल्लंघन है।

आप द्वारा स्वीकृत खनन पट्टा क्षेत्र में कुल 4635.25 घन मी0 बालू/मोरम का अतिरिक्त खनन/परिवहन किये जाने से रायल्टी के रूप में रू0 6,95,287.50 व खनिज मूल्य के रूप में रू0 34,76,437.50 कुल रू0 41,71,725/– तथा खनन पट्टा क्षेत्र के बाहर कुल 967.25 घन मी0 बालू/मोरम का अवैध खनन/परिवहन किये जाने से रायल्टी के रूप में रू0 1,45,087.50 व खनिज मूल्य के रूप में रू0 7,25,437.50 कुल रू0 8,70,525/– एवं निर्धारित गहराई 03 मी0 से अधिक खनन करने तथा अनुमोदित खनन योजना, पर्यावरण स्वच्छता प्रमाण–पत्र एवं खनन पट्टा की शर्तो का उल्लंघन करने पर नियमावली–2021 के नियम–60(2) के अनुसार शास्ति की धनराशि रू0 50,000/– राजस्व की क्षति हुई है।

इस प्रकार आप द्वारा 4635.25 घन मी0 बालू/मोरम का अतिरिक्त खनन/परिवहन से रू0 41,71,725/– तथा 967.25 घन मी0 बालू/मोरम का अवैध खनन/परिवहन से रू0 8,70,525/– एवं गहराई 03 मी0 से अधिक खनन करने पर शास्ति की धनराशि रू0 50,000/– कुल धनराशि (41,71,725 + 8,70,525 + 50,000) रू0 50,92,250/– (रू0 पचास लाख बानवे हजार दो सौ पचास मात्र) राजस्व की क्षति परिलक्षित होती है।

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध में अपना लिखित स्पष्टीकरण 30 दिवस के अन्दर प्रस्तुत करना सुनिश्चित करें, कि किन परिस्थितियों में आप के द्वारा उक्त कृत्य किया गया। निर्धारित अवधि में आप द्वारा स्पष्टीकरण प्रस्तुत नही किया जाता है तो यह माना जायेगा कि उक्त के सम्बन्ध में आपको कुछ नही कहना है, तदनुसार एक पक्षीय रूप से नियमानुसार अग्रेतर आवश्यक कार्यवाही प्रारम्भ की जायेगी, जिसके लिये आप स्वयं उत्तरदायी होगे।

संलग्नक : जांच आख्या की प्रति।

J. Mishra
29/04/2025
जिलाधिकारी,
बाँदा।

J. Mishra

Annexure-II (46)

कार्यालय जिलाधिकारी, बाँदा।
(खनिज अनुभाग)

पत्रांक : 918 /खनिज–30, बाँदा

दिनांक : मई 20, 2025

नोटिस

न्यू यूरेका माइन्स एण्ड मिनरल्स प्रा0लि0
पता–एच.आई.जी.–01, पेपटेक टाउन, छतरपुर (म0प्र0)
निदेशक श्री हिमांशु भीणा पुत्र श्री आर0एल0 भीणा
निवासी–नीदड, हर्मादा जयपुर (राजस्थान)

आपके पक्ष में जनपद बाँदा की तहसील पैलानी स्थित ग्राम–साड़ीखादर के गाटा सं0–73/1, 73/2, 77/1, 77/7, 89, 101/1 व 102/1 कुल रकबा 26.62 हे0 भूक्षेत्र में बालू/मोरम का खनन पट्टा दिनांक 11.12.2024 से 10.12.2029 तक स्वीकृत/निष्पादित है। उक्त खनन पट्टा क्षेत्र की संयुक्त जांच/माप खान निरीक्षक बाँदा, तहसीलदार पैलानी व उपजिलाधिकारी पैलानी द्वारा दिनांक–16.05.2025 को की गयी।

प्राप्त संयुक्त जांच आख्या संख्या–860/खनिज–30, बांदा दिनांक 17.05.2025 (छायाप्रति संलग्न) के अनुसार निम्नवत अनियमिततायें पायी गयी :–

"3. पट्टाधारक न्यू यूरेका माइन्स एण्ड मिनरल्स प्रा0लि0 निदेशक श्री हिमांशु मीणा के पक्ष में स्वीकृत खनन क्षेत्र का निर्धारित जियाकोआर्डिनेट्स के द्वारा तैयार की गयी KML फाइल के माध्यम से पट्टाधारक द्वारा किये जा रहे खनन की जांच की गयी, जांच में पाया गया कि पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र के बाहर 01 पिट् का निर्माण कर खनन/परिवहन कार्य किया गया है। उक्त पिट् का जियोकोआर्डिनेट्स हैण्ड हेल्ड जी0पी0एस0 मशीन द्वारा लिया गया, जिसका विवरण निम्नवत है :–

पिट्स की संख्या	बिन्दु	अक्षांश (Latitude)	देशांतर (Longitude)	पिट्स का क्षेत्रफल वर्गमीटर में	औ0 गहराई (मी0 में)	मात्रा (घन मी0 में)
1	2	3	4	5	6	7
01	A	25°42'37.57"N	80°19'21.90"E	4887	2.00	9774.00
	B	25°42'36.95"N	80°19'22.22"E			
	C	25°42'34.93"N	80°19'19.68"E			
	D	25°42'34.93"N	80°19'17.47"E			
	E	25°42'34.62"N	80°19'15.28"E			
	F	25°42'35.31"N	80°19'16.14"E			
	G	25°42'35.70"N	80°19'17.53"E			
	H	25°42'36.12"N	80°19'19.67"E			
					कुल योग :–	9774.00

इस प्रकार पट्टाधारक द्वारा अपने स्वीकृत अनुज्ञा क्षेत्र से बाहर कुल 9774.00 घन मी0 बालू/मोरम का अवैध खनन/परिवहन का कार्य किया गया है, जो उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–3, 58, 72 तथा खान एवं खनिज (विकास एवं विनियमन) अधिनियम–1957 की धारा–4 व 21 का उल्लंघन है।

4. जांच के समय यह देखा गया कि स्वीकृत खनन क्षेत्र के अन्दर पट्टेधारक द्वारा नदी की ओर एक रास्ता (लगभग 10 मी0 लम्बा) बनाया गया है एवं उक्त रास्ते के बगल में कुछ मात्रा में बालू/मोरम पड़ी हुयी पायी गयी, जिससे यह स्पष्ट है कि पट्टेधारक द्वारा नदी की जलधारा से बालू/मोरम का खनन/परिवहन का कार्य किया गया है, जो उ0प्र0 उपखनिज परिहार नियमावली–2021 के नियम–42(ज) का उल्लंघन है।"

इस प्रकार आप द्वारा स्वीकृत पट्टा क्षेत्र से बाहर कुल 9774 घन मी0 बालू/मोरम का अवैध खनन/परिवहन किये जाने से रायल्टी के रूप में रू0 14,66,100/– व खनिज मूल्य के रूप में रू0 79,30,500/– कुल रू0 87,96,600/– तथा उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–42(ज) का उल्लंघन करते हुये जलधारा में खनन कार्य किये जाने के सम्बन्ध में रू0 5,00,000/– शास्ति शुल्क राजस्व की क्षति परिलक्षित होती है, साथ ही खनन पट्टा विलेख की शर्तो का स्पष्ट उल्लंघन है।

–2–

47

(2)

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध में अपना लिखित स्पष्टीकरण 30 दिवस के अन्दर प्रस्तुत करना सुनिश्चित करें, कि किन परिस्थितियों में आप के द्वारा उक्त कृत्य किया गया। निर्धारित अवधि में आप द्वारा स्पष्टीकरण प्रस्तुत नही किया जाता है तो यह माना जायेगा कि उक्त के सम्बन्ध में आपको कुछ नही कहना है, तदनुसार एक पक्षीय रूप से नियमानुसार अग्रेतर आवश्यक कार्यवाही प्रारम्भ की जायेगी, जिसके लिये आप स्वयं उत्तरदायी होगे।

संलग्नक : जांच आख्या की प्रति।

J. Nuluva
19/05/2025
जिलाधिकारी,
बाँदा।

NOTARY
SURAT TIWARI
Advocate
18-3-26

J. Nuluva

Annexure-12 (48)

2026:AHC:14103-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1410 of 2026

New Eureka Mines And Minerals Pvt. Ltd. .....Petitioner(s)

Versus

State Of U.P. And 2 Others .....Respondent(s)

Counsel for Petitioner(s)	:	Adarsh Bhushan
Counsel for Respondent(s)	:	C.S.C.

Court No. - 40

HON'BLE SARAL SRIVASTAVA, J.
HON'BLE SUDHANSHU CHAUHAN, J.

1. Heard learned counsel for the petitioner and Sri Sandeep Kumar Singh, learned Additional Chief Standing Counsel for the State-respondents.

2. The petitioner has come up in the present petition with a sole prayer that a direction be issued to respondent no.2 to decide the Departmental Appeal No.2033 of 2025 (New Eureka Mines and Minerals Pvt. Ltd. Vs. State of U.P.) and Appeal No.2034 of 2025 (New Eureka Mines and Minerals Pvt. Ltd. Vs. State of U.P.) filed by the petitioner under Rule 79 of U.P. Minor Minerals (Concession) Rules, 2021 pending before him expeditiously within a time bound period.

3. Learned Additional Chief Standing Counsel submits that no useful purpose would be served in keeping the writ petition pending and appropriate direction may be issued to the respondent no.2 to consider the grievance of the petitioner.

4. Considering the facts and circumstances of the case, without adverting into the merits of the case, we *dispose off* the writ petition with a direction to respondent no.2-Commissioner Chitrakoot Dham Mandal, Chitrakoot to decide the Departmental Appeal No.2033 of 2025 (New Eureka Mines and Minerals Pvt. Ltd. Vs. State of U.P.) and Appeal No.2034 of 2025 (New Eureka Mines and Minerals Pvt. Ltd. Vs. State of U.P.) filed by the petitioner under Rule 79 of U.P. Minor Minerals (Concession) Rules, 2021 pending before him expeditiously, preferably within a period of two months from the date of production of certified copy of this order without granting any unnecessary adjournments to either of the parties.

NOTARY
AMAN TRIPATHI
Advocate
19-3-26

J. Nulkar

49

5. It is expected from the respondents-authorities that during the pendency of appeal, they will not press for recovery of the amount.

January 20, 2026
Sattyarth

(Sudhanshu Chauhan,J.) (Saral Srivastava,J.)

J. Nehra

Digitally signed by :-
SATTYARTH ANAND
High Court of Judicature at Allahabad

Annexure-13 (50)

प्रेषक,

जिलाधिकारी,
बाँदा।

सेवा में,

मा0 न्यायालय,
आयुक्त चित्रकूटधाम मण्डल,
बाँदा।

पत्रांक :3547/खनिज–30, बाँदा दिनांक : फरवरी 17, 2026

विषय : मा0 उच्च न्यायालय, इलाहाबाद में योजित क्रमशः रिट याचिका सं0–1410/2016 न्यू यूरेका माइन्स एण्ड मिनरल्स बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 20.01.2026 तथा रिट याचिका सं0–1350/2016 मे0 डेस्कॉन बिल्डकॉन प्रा0लि0 बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 19.01.2026 एवं रिट याचिका सं0–1364/2016 मे0 डेस्कॉन बिल्डकॉन प्रा0लि0 बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 19.01.2026 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक के सम्बन्ध में अवगत कराना है कि मा0 न्यायालय में क्रमशः अपील सं0–2033/2025 न्यू यूरेका माइन्स एण्ड मिनरल्स बनाम उ0प्र0 राज्य, अपील सं0–2034/2025 न्यू यूरेका माइन्स एण्ड मिनरल्स बनाम उ0प्र0 राज्य, अपील सं0–1458/2025 मे0 डेस्कॉन बिल्डकॉन प्रा0लि0 बनाम उ0प्र0 राज्य व अपील सं0–1457/2025 मे0 डेस्कॉन बिल्डकॉन प्रा0लि0 बनाम उ0प्र0 राज्य योजित है, जो विचाराधीन है।

प्रश्नगत प्रकरण के सम्बन्ध में पट्टाधारको द्वारा मा0 उच्च न्यायालय, इलाहाबाद में क्रमशः रिट याचिका सं0–1410/2016 न्यू यूरेका माइन्स एण्ड मिनरल्स बनाम उ0प्र0 राज्य व अन्य तथा रिट याचिका सं0–1350/2016 मे0 डेस्कॉन बिल्डकॉन प्रा0लि0 बनाम उ0प्र0 राज्य व अन्य एवं रिट याचिका सं0–1364/2016 मे0 डेस्कॉन बिल्डकॉन प्रा0लि0 बनाम उ0प्र0 राज्य व अन्य योजित की गयी है, जिसमें मा0 उच्च न्यायालय द्वारा पारित क्रमशः आदेश दिनांक 20.01.2026, 19.01.2026 व 19.01.2026 द्वारा दो माह के अन्दर उक्त प्रकरण का निस्तारण करने के आदेश दिये गये है।

अतः मा0 उच्च न्यायालय द्वारा पारित क्रमशः आदेश दिनांक 20.01.2026, 19.01.2026 व 19.01.2026 की छायाप्रति संलग्न कर अवलोकनार्थ प्रेषित है।

संलग्नक : यथोक्त।

भवदीया

J. Nuhra
17/02/2026
(जे0 रीभा)
जिलाधिकारी
बाँदा।

NOTARY
SANJAY TRIPATHI
Advocate
Dist. Banda (U.P.)
18-3-26

J. Nuhra